

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**  
 (By Video Conferencing)

Execution Application No. 03/2022 (WZ)

In

Original Application No.35/2021(WZ)

Sarpanch, Parwadi Grampanchayat & Ors.

Applicant(s)

Versus

M/s. Om Sai Stone Crusher & Ors.

Respondent(s)

**BACKGROUND**

The Hon'ble National Green Tribunal passed the following Order, dt. 19/05/2021, in the matter O.A. No. 35/2020 (WZ), Sarpanch, Parwadi Grampanchayat & Ors (Applicant) Versus M/s Om Sai Stone Crusher & Ors (Respondent).

1. By way of filing this application, the Applicant has raised several issues related to illegal operation of stone crushing and mining activities by the Respondent on land bearing Gat No. 649 Parwadi, Tal Bhor, Dist. Pune, the Applicant stated that the said activities are in violation of the environmental norms, and the same is being carried out in spite of receiving Orders of Collector, Pune, dt. 27/04/2017 and 19/06/2020, Additional Commissioner, dt. 12/02/2018 and State PCB, dt. 05/10/2020.
2. The State PCB after initially refusing consent, has now granted consent under Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981 on 24/11/2020, only for stone crushing which is subject to conditions. However, no safeguards are being followed and such stone crushing and illegal mining is continuing to violate environmental norms.
3. In view of the Judgment of the Hon'ble Supreme Court in the case of Deepak Kumar Vs State of Haryana, SEIAA clearance is necessary before starting any stone crushing and mining project, and it has to follow requisite safeguards against pollution. The Applicant has also relied upon the report of Tehsildar, Bhor, dt. 26/02/2021, to the Collector, Pune that 480 villagers are against mining, while 304 are in favor. Hence, majority of the villagers are against such activities as they are detrimental to the environment.
4. We are of the view that legality of mining and stone crushing needs to be considered for protection of environment, including validity of lease grant of EC by SEIAA, siting norms and impact of stone crushing. Accordingly, we direct a Joint Committee of SEIAA, Maharashtra, State PCB and District Magistrate, Pune to look into these issues. If there are violations, then remedial



action needs to be taken by the said authorities by exercising their statutory powers for prevention of pollution, recovering compensation for the damage and restoration of the environment. The State PCB will be the nodal agency for compliance and coordination. The matter should be finalised, preferably within three months. It is made clear that if adverse action is to be taken, the affected parties may be given the opportunity for a Hearing. The Applicant may serve a set of papers to SEIAA, Maharashtra, State PCB and District Magistrate, Pune for compliance of this Order within two weeks.

In compliance with the aforesaid Order of the Hon'ble NGT, a Joint Committee consisting of the following members was constituted for inspection of aforesaid unit and submission of the factual report:

- i. Representative from SEIAA - Pankaj Joshi, Member SEIAA
- ii. Representative from State PCB - Nitin Shinde, Regional Officer, MPCB Pune
- iii. Representative from State PCB - Pratap Jagtap, SRO MPCB Pune 1
- iv. Representative from District Magistrate Office – Rajendra Kachare, SDO Bhore, Dist. Pune

The Committee members visited M/s. Om Sai Stone Crusher, Gat No. 612, at Parwadi, Post Kurangwadi, Tal Bhore, Dist. Pune on 08/09/2021. During the visit, the following representatives were also present: -

- a. Sachin Patil – Police Inspector – Rajgad Police Station, Tal Bhore, Dist. Pune
- b. Smt Pushpa Liman – Sarpanch Parwadi (Applicant)
- c. Sharad Kisan Bhagat – Dy Sarpanch Parwadi (Applicant)
- d. Datta Mangade – Owner of the M/s Om Sai Stone Crusher

**JOINT COMMITTEE REPORT IN COMPLIANCE OF NGT ORDER, DT. 01/04/2022, PASSED BY HON'BLE NGT**

1. During the visit, MPCB requested all committee members to submit their verification report in hard and soft copy at the earliest to MPC Board to prepare the final report;
2. After the visit, the Joint Committee members decided to take remarks from:
  - a. Senior Geologist, Pune regarding lowering and scarcity of ground water levels due to blasts;
  - b. Agriculture Development Officer, Zilla Parishad, Pune for decrease in yield of crops due to dust emission form the stone crushing and mining activities;
  - c. Executive Engineer, PWD, ZP, Pune for damage of the existing village road due to transportation of heavy vehicles and to check if there are any proposals for alternative road for transportation of heavy vehicles;
  - d. District Mining Officer, District Collector Office, Pune as the mining activity is 2-4 metres away from forest land and also causing damage to villagers' home.

The Joint Committee Report is as below: –

Sr. No.	Applicants' Allegations	Response
1.	<p>The Respondent's stone crusher was established on Gat no. 612, Village Parwadi, Tal. Bhor, District Pune in 2009 vide sole permission of the then Gram Sarpanch Shri. Sambhaji H. Liman, without resolution passed by the Gram-sabha or Grampanchayat and thus operating illegally.</p>	<p>Gramsevek, Grampanchayat, Parwadi has issued an NOC on 29/10/2009 to carry out stone crushing activities at Gat. No. 612, Village- Parwadi, Tal. Bhoi, Dist. Pune. In the said NOC, nothing has been mentioned about the resolution passed by Gramsabha. (Copy of the said NOC is attached herewith at Annexure – I).</p>
2.	<p>Grampanchayat has contended that due to operations of the stone crusher, the crops of surrounding agricultural land are getting damaged and hence, no permission shall be granted towards the same.</p>	<p>Regarding this issue, Maharashtra Pollution Control Board as nodal agency has called for a report from Agriculture Development Officer, Zilla Parishad, Pune vide letter, dt. 06/10/2021, 15/11/2021. Accordingly, Agriculture Development Officer, Zilla Parishad, Pune vide letter, dt. 07/12/2021, informed to SDO, Bhor, Dist. Pune that the matter is not related with their office, and suggested to obtain a report from Agriculture College or Agriculture Science Center, Baramati, Dist. Pune.</p> <p>This office issued a subsequent letter to the Principal, Agriculture College, Shivajinagar, Pune and Senior Scientific Officer, Agriculture Science Center, Baramati, on 21/12/2021 and requested to prepare such a report. However, both authorities have informed that there is no equipment or facilities available to evaluate the damage caused to crops due to dust emissions and hence, unable to prepare such a report.</p> <p>However, the Development Officer (Agri), Panchayat Samiti, Bhor, Tal Bhor, Dist. Pune vide letter dt.</p>



		<p>10/05/2021, informed to BDO, Bhor that they have carried out the inspection of crops standing in the farm land at Gat no. 663, Parawadi, Tal Bhor, Dist. Pune which is adjacent to the existing stone crushing activity and reported that, no dust was observed on the crop when the crusher was in operation. Copy of all documents are attached collectively at Annexure-II.</p>
3.	<p>The permission for stone mining sought by Respondent no. 1 was only for Gat. No. 612, however, the Respondent carried out mala fide and illegal operations of stone mining in part of Gat No. 649 as well. Further, these activities were carried out without following safety measures and precautions for the protection of the local environment. Further, Gat no. 649 is adjacent to the forest area, the village well, villagers' houses and village ZP School.</p>	<p>District Magistrate, Pune has granted permission vide letter no. Mining/SR/15/2020, dt. 03.11.2020 for excavation at Gat No. 612, at Parwadi, Tal Bhor which is valid up to 03/06/2022.</p> <p>Also, the District Magistrate, Pune has granted permission vide letter no. Mining/SR/101/16/Pune-1, dt. 11.04.2016 for excavation at Gat No. 611 and 649, Parwadi, Tal. Bhor which is valid up to 11/04/2021. Both permissions granted by District Magistrate, Pune have expired on 11/04/2021 and 03/06/2022. SDO/Tahsildar, Bhor, shall monitor further compliance.</p> <ul style="list-style-type: none"> <li>➤ District Magistrate has granted permission for excavation for Gat No. 611, 612 &amp; 649, Vill-Parwadi, Tal. Bhor, Dist. Pune.</li> <li>➤ Gat No. 818 belongs to Forest Department.</li> <li>➤ Board has granted consent for stone crusher for Gat. No. 612.</li> </ul> <p>From the report of SDO, Bhor, Tal Bhor, Dist. Pune dt. 13/04/2022 and Tahasildar Bhor, dt. 21/12/2021, it is observed that Gat No. 818 belongs to Forest Department and no excavation has been carried out in the said forest land. District Magistrate, Pune has granted permission for excavation for Gat No. 611, 612 and 649, Village-Parwadi, Tal. Bhor, Dist Pune,</p>



		<p>however, no excavation has been carried out in Gat No. 611.</p> <p>In Gat no. 649, mining activity is carried out adjacent to Gat no. 818 which belongs to Forest Department. PP has obtained EC from Environment Department, GOM vide letter no. SEAC-2013/CR 201 A/TC-2on 01.01.2015 for stone quarrying over 1 ha of area on Gat No. 612, Village- Parwadi, Tal. Bhore, Dist. Pune. This is valid up to 7 years from the date of issuance.</p> <p>Also, PP has obtained EC from Environment Department, GOM vide letter no. SEAC-2013/CR 239(II)/TC-2 on March 2016 for stone quarrying over 4.70 ha of area on Gat No. 611/649, Village- Parwadi, Tal. Bhore, Dist. Pune. This is valid up to 7 years from the date of issuance.</p> <p>However, as per EIA Notification there is no specific condition about the distance to be left from Forest Land for the above-mentioned activities.</p> <p>Copy of all documents are attached collectively at Annexure-III.</p>
4.	<p>Respondent no. 2, MPC Board, vide letter dated 05/10/2020, has rejected the application of Respondent no. 1 for renewing the license period for stone crushing.</p> <p>MPCB granted Consent to Operate to Respondent Crusher on 26/11/2020.</p>	<p>The previous Consent granted by MPC Board to M/s. Om Sai Stone Crusher, Gat No. 612, Parwadi, Tal Bhore, Dist. Pune was valid up to 31/01/2020. The PP has applied for renewal of the same vide UAN No. MPCB-CONSENT-0000092264 on 13.05.2020. This application was refused by the Board vide letter no. MPCB/ROP/2010000082, dt. 05/10/2020, for non-submission of BG, the latest CA Certificate and lack of response to query letters issued by the Board. After refusal of the consent again, the industry applied for renewal of consent vide UAN No. MPCB-CONSENT-0000101682 on 04/11/2020 with compliance of earlier refusal of consent. The Board has now granted</p>



		<p>consent vide No. RO-PUNE/CONSENT/2011001290, dt. 26/11/2020 which is valid up to 31/01/2026.</p> <p>Copy of documents are attached at Annexure-IV.</p>
5.	<p>The respondents have failed to comply with the rules and provisions of the Air (P &amp; CP) Act, 1981, the Water (P &amp; CP) Act, 1974, the Environment (Protection) Act, 1986 and other relevant provisions.</p>	<p>The Board has verified the compliance of consent conditions of the said stone crusher on 09/11/2020 from the report it observed that the stone crusher is in compliance with consent conditions.</p> <p>The stone crusher has provided GI sheet covering to vibrating screen, conveyor belts, wind breaking wall of 20 feet around the periphery of stone crusher to control dust emissions, provided water sprinkler arrangement at primary crusher, conveyor transfer point, finished goods storage area and carried out tree plantation.</p> <p>Also, the stone crusher has provided a water fogger system in the premises of the stone crusher.</p> <p>During the Committee members' visit on 08/09/2021, the said stone crusher was not in operation. However, committee members found that the water sprinkler and fogger systems were in operation.</p> <p>Again, the Board officials visited the above stone crusher on 15/03/2022 to check the compliance of consent conditions. During their visit too, the stone crusher was not in operation.</p> <p>Copy of the visit report is attached at Annexure-V.</p>
6.	<p>Respondent no. 01 has carried out mining activities without consent of the Gram Panchayat and by illegally obtaining the consent from the Respondent Nos. 02 &amp; 04.</p>	<p>District Magistrate, Pune has granted permission vide letter no. Mining/SR/15/2020, dt. 03.11.2020 for excavation at Gat No. 612, at Parwadi, Tal Bhor which is valid up to 03/06/2022.</p> <p>Also, District Magistrate, Pune has granted permission vide letter no. Mining/SR/101/16/Pune-1, dt. 11.04.2016 for excavation at Gat No. 611 and 649,</p>

		<p>Parwadi, Tal. Bhor for which is valid up to 11/04/2021.</p> <p>Both permissions granted by District Magistrate, Pune have expired on 11/04/2021 and 03/06/2022.</p> <p><b>For details, refer to point No. 2.</b></p> <p>For mining activity below 5 Hectare, does not require consent from MPC Board. Copy of MPC Board Circular, dt. 24.03.2017 is attached at Annexure-VI.</p>
7.	<p>Respondent No. 01 does not keep the water sprinklers on, and so the residue from the mines/ harmful emissions and dust releasing from the operation damage the crop quality.</p>	<p>Block Development Officer, Panchayat Samiti, Bhor, Tal Bhor, Dist. Pune vide letter dt. 02/08/2021 informed to Residential District Collector, Pune that due to mining activity and stone crusher activity, there is no adverse effect on ground water level and on the yield of crop. The report also states that the cracks observed in the homes of villagers are not due to crushing or mining activity. Copy of the letter of BDO, Bhor, dt. 02.08.2021 is attached at Annexure-VII.</p>
8.	<p>The village road between the stone crusher site and the village is in a dilapidated condition and the said road is not repaired, thus, harmful to users.</p>	<p>During the Committee's visit, Respondent no. 1 informed that the village road is used only for the transportation of finished goods. Respondent no. 1 also informed that if allowed by the authorities, he was ready to construct an alternative road from Yamal Mal to Khusgaon Khind Road (500-600 metre length), and divert his vehicles on that road in order to avoid disturbances to villagers.</p> <p>Accordingly, this Office, vide letters dt. 06/10/2021, 15/11/2021 and 14/01/2022 requested information from Public Works Division, Zilla Parishad, Pune about the damage to the existing village road due to transport of heavy vehicles for the stone crusher operation, and any alternative proposal as informed by Respondent no. 1.</p>



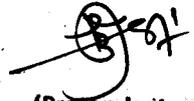
		<p>Pune Zilla Parishad, Pune, vide letter no. ZP/CC//7/22, dt. 17.03.2022, informed that the alternative road suggested by the PP, from Yamal Mal to Khusgaon Khind Road has not been included under the road development programme 2001-2021. So, it means that the alternative road would not fall under the Plan. They also informed that they do not have the authority to give permission to the PP to construct the road from Yamal Mal to Khusgaon Khind Road. However, Zilla Parishad has not given any comments on the damage of existing road. This office, vide letter dt. 01/04/2022, informed to the Zilla Parishad, Pune to give an opinion about the damage to the existing village road due to stone crushing operations. However, so far, no response has been submitted by the Zilla Parishad, Pune.</p> <p>Copy of the correspondence with Zilla Parishad, Pune is attached at Annexure-VIII.</p>
9.	<p>The water level in the wells is lowering and some wells have dried up due to underground cracks because of vibrations caused by the blasts.</p>	<p>The Hydro-geological Report submitted by the Office of the Sr. Geologist, Ground Water Survey and Development Agency, Govt. of Maharashtra, vide letter dt. 23/11/2021, suggests that the distance between mining area and existing ground water sources is safe from the point of ground water levels. The excavation of stone from the said Gat no. 611, 612 and 649 are not likely to adversely impact existing ground water levels and ground water sources. Due to stone mining at the proposed land, it is possible that an artificial water storage structure may have been formed. The rain water may collect during the monsoon and it may be helpful for increasing ground water levels in the surrounding area through the</p>



		existing fractures in the land. The said report is attached at Annexure IX.
10.	The blasting is causing landslides on adjacent hills, leading to rolling of huge stone boulders, putting the houses and life of villagers at further risk and damaging flora and fauna of the hills.	The SDO Bhor, vide report dt. 28.06.2022, has included Panchnama report of Circle Officer Nasrapur, Talathi Parwadi alongwith 3 local Panch (village residents) that the crusher side of the hill has black hard stone strata which is continuous in nature. Control blasting is used for extraction of hard stone. There are no incidents of landslide or rolling out of huge stones on the other side near village. Moreover, there are no trees or crops on the side of crusher. Refer Annexure-X.
11.	Trucks carrying crushed stone are not covered and hence, causing pollution	During both the Joint Committee's visit on 08/09/2021 and Board Officials' visit on 15/03/2022, the stone crusher was not in operation. Hence, the Committee is unable to give any remarks on the said point.
12.	Respondent no. 1 operates at prohibited times i.e. at night hours, causing high noise pollution and therefore, causing health disorders like insomnia to the nearby residents.	Distance of stone crusher from Parwadi Village is approx. 1km which is on the other side of the hill, and it is unlikely that mining activity will cause issue of noise for villagers. Also, there is no night time restriction on operation of stone crusher. The Joint committee carried out the visit during the day, hence, unable to comment on the same.
13.	Mining work in the Gat no. 649 has been carried out at a distance of 20 ft as per sanctions given by Respondent No. 04. No permission shall be granted to any stone mining and crushing machine in the vicinity of 200m from the Forest Zone.	However, as per EIA Notification, there is no specific condition about distance criteria from Forest Land. Copy of documents are attached in Annexure-III

**Recommendations: -**

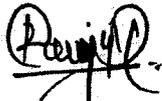
- a. PP may operate the stone crusher and mining activity conforming strictly to the conditions stipulated in consent & mining permissions.
- b. PP shall take utmost care to transport the stone metal without nuisance to surroundings.
- c. PP shall constrain the stone quarrying activity to given Gat number, without encroaching into forest area and same shall be monitored by District Collector.
- d. Tree plantation shall be implemented and increased in stone crushing area.
- e. If any nuisance is reported and found, they shall stop the activity to overcome that nuisance.
- f. Zilla Parishad, Pune shall check the possibility of an alternative road at the cost paid by PP for this alternative road with necessary permissions.
- g. The stone crushing activity shall be operated only from dawn to dusk

**Date:-29.06.2022****Place:-Pune.**

(Pratap Jagtap)  
Sub Regional Officer,  
Maharashtra Pollution  
Control Board, Pune



(Nitin Shinde)  
Regional Officer,  
Maharashtra Pollution Control Board, Pune



(Rajendra Kachare)  
SDO, Bhor, Pune



(Pankaj Joshi)  
Member, SEIAA Maharashtra

# ग्रामपंचायत पारवडी

मु. पारवडी, पो. कुरंगवडी, ता. भोर, जिल्हा पुणे.



श्री. संभाजी हनुमंत लिमण  
उपसरपंच

अॅड. प्रकाश मरकू लिमण  
सदस्य

जावक क्र. :

दिनांक : २९/१०/०९

\* सदस्य \*

- श्री. विठ्ठल बाबुराव गोरे
- श्री. अशोक रामचंद्र ननावरे
- सौ. सुमन पोपट खाडे
- सौ. मुक्ताबाई भानुदास लिमण
- सौ. कमल नवलुदास पवार

मी हरकत दाखली  
= KOK = KOK =

मौजे सरपंच ग्रामपंचायत पारवडी,  
ता. भोर, जि. पुणे यांचकडून  
दाखली देण्यात येणारी, मौजे  
पारवडी गावच्या हद्दीमध्ये सोम-  
साई स्टेन कंपनी या नावाने  
श्री. विनोद नामदेव मांगडे यांना  
कृशर चालविण्यास कधी तक  
हरकत नाही. सदरचा बट ९१२  
इतका आहे.

तरी सबब मागितलेवरून  
दाखली दिली असे.  
स्थळ = पारवडी

दिनांक = २९/१०/०९

*Sharma*  
ग्रामपंचायत पारवडी  
ता. भोर, जि. पुणे

Translated copy of  
Annexure-I

Grampanchayat Parwadi  
Mu. Parwadi, Po. Kurangwadi, Tal. Bhor, District Pune.

Mr Sambhaji Hanumant Liman  
Deputy Sarpanch

Adv. Prakash Masku Liman  
Member

Outward No.

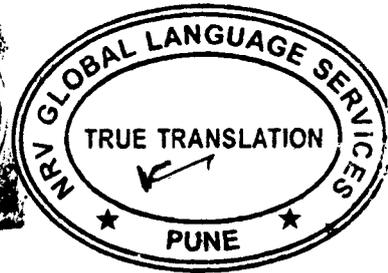
Date: 29/10/09

**\*Members\***

Mr. Vitthal Baburao Gore  
Mr. Ashok Ramchandra Nanavare  
Mrs. Suman Popat Khade  
Mrs. Muktabai Bhanudas Liman  
Mrs. Kamal Navludas Pawar

No Objection Certificate

Mauje Sarpanch Gram Panchayat Pakhdi, Taluka Bhor, Dist. Pune certifies that there is no objection to Mr. Vinod Namdev Mangde operating a crusher under the name of Om-Sai Stone Company within the limits of Mauje Parwadi village. This group is from 612. However, the reason is given on request.  
Place: Parwadi  
Date: 29/10/09



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

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 Fax: 020-25811029  
 Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
 E-mail: [sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)



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 Mumbai Pune Highway,  
 Pune 411003

"Your Service is our Duty"

MPCB/ PUNE/ 211006 - FT3 - 0205

CG - 10 - 2021

To,  
 Agriculture Development Officer,  
 Zilla Parishad,  
 Pune.

**Subject:** Hon'ble NGT Original Application No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors.

**Reference:** 1. Hon'ble NGT Order dtd. 19/05/2021 passed by Hon'ble NGT.  
 2. Site visit carried out by committee members on 08/09/2021.

Sir,

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Accordingly, a joint committee visited to the stone crusher on 08/09/2021, during site visit matter discussed with applicant and stone crusher owner regarding points raised by applicant. The objections raised by the applicant are directly related to your Department and therefore, this lead to be checked and verify by our department.

Applicant and villagers raised issue of damage of their crop due to the dust arising from stone crushing activity and due to transportation of material.

Therefore, in order to comply with the Orders passed by the Hon'ble NGT, the Joint Committee require the factual information about the damage to the quality and yield of the crops due to dust arising due to stone crusher activity.

You are requested to submit the information on the point alongwith supporting evidence for onward submission before the Hon'ble NGT on the following e-mail addresses at the earliest.

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)

Yours Faithfully,

(Pratap Jagtap)

Sub-Regional Officer, Pune-I  
 Maharashtra Pollution Control Board.

Enclosure: - NGT Order

Copy submitted for information to: -

1. Regional Office, M.P.C. Board, Pune.
2. SDO Bhor, Dist. Pune for information and necessary follow-up.

लिपीक  
 आवक / जावक  
 कृषि विभाग  
 दिनांक 19/10/2021

o/c

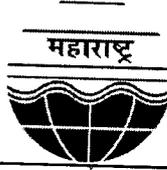
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

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2<sup>nd</sup> Floor, Wakdewadi,  
Mumbai Pune Highway,  
Pune 411003

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MPCB/ PUNE/  
Reminder I

211115-FT3-0154

15-11-2021

To,  
Agriculture Development Officer,  
Zilla Parishad,  
Pune.

**Subject:** Hon'ble NGT Original Application No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors.

**Reference:** 1. Hon'ble NGT Order dtd. 19/05/2021 passed by Hon'ble NGT.  
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3. This office letter dtd. 06/10/2021.

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[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)

Yours Faithfully,

(Pratap Jagtap)

Sub-Regional Officer, Pune-I  
Maharashtra Pollution Control Board.

Enclosure: - NGT Order

Copy submitted for information to: -

1. Regional Office, M.P.C. Board, Pune.
2. SDO Bhor, Dist. Pune for information and necessary follow-up.

पुणे जिल्हा परिषद, पुणे.  
कृषि विभाग.  
जा.क्र. जिप/कृषि/तां-३/३१/२१  
पुणे -१ दि.७/१२/२०२१.

प्रति,

मा.उप विभागीय अधिकारी  
भोर उपविभाग, भोर

विषय :- मा.हरित लवाद यांच्याकडील मुळ अर्ज क्र.३५/२०२१ (WZ)  
सरपंच, ग्रामपंचायत पारवाडी, ता.भोर विरुद्ध मे.ओम साई स्टोन क्रशर  
आणि इतर

संदर्भ :- आपल्याकडील पत्र क्र.१०८३ दि.२/१२/२०२१

उपरोक्त विषयास अनुसरून मोजे पारवाडी, ता.भोर येथील मे.ओमसाई स्टोन क्रशर यांच्या मार्फत उत्पादित होणा-या खडीमुळे परिसरातील पिकांच्या उत्पादनावर प्रतिकूल परिणामाबाबत या कार्यालयाकडून अहवाल मागविण्यात आला आहे. सदर बाब ही प्रदुषणाशी निगडीत असून प्रदुषणामुळे होणा-या पिक नुकसानीशी निगडीत आहे. अशा प्रकारच्या नुकसानीचे मुल्यमापन करण्याची बाब या कार्यालयाच्या कार्यक्षेत येत नाही. तरी सदर विषयाचा अहवाल कृषि विज्ञान केंद्र चारामती येथील शास्त्रज्ञांमार्फत किंवा कृषि महाविद्यालय पुणे येथील शास्त्रज्ञांमार्फत मागविण्यात यावा.

२०१  
कृषि विकास अधिकारी  
पुणे जिल्हा परिषद, पुणे

प्रतिलिपी:- माहितीस्तव सविनय सादर

- ✓ १) मा.विभागीय अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण महामंडळ, पुणे  
२) मा.उपविभागीय अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण महामंडळ, पुणे

  
कृषि विकास अधिकारी  
पुणे जिल्हा परिषद, पुणे

Translation of letter

dt. 7/12/21.

Pune Zilla Parishad, Pune  
Department of Agriculture,  
Ja.No. ZP /Agriculture/T-3 Unclear /21  
Pune – 1, Dated 7/12/2021.

Copy,  
Hon. Sub Divisional Officer  
Bhor Subdivision, Bhor

Subject: - Complaint lodged by Hon'ble Sarpanch of Gram Panchayat Parwadi against M/s  
Om Sai Stone Crusher.

Reference: - Your letter no. 1083 dated 2/12/2021

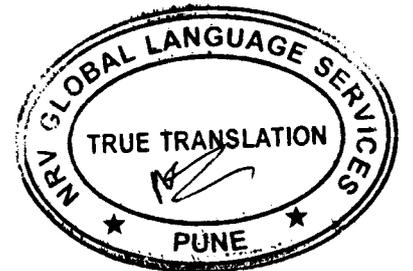
In view of the above context, a report has been sought from this office regarding adverse effects on the production of crops in the area due to the stone produced by M/s Omsai Stone Crusher at Mauje Parwadi, Taluka Bhor. This issue is related to pollution and crop damage due to pollution. It is not within the purview of this office to assess such damages. Although, a report on this subject should be called by the scientists at Krishi Vigyan Kendra, Baramati or by the scientists at Krishi Mahavidyalaya, Pune.

Agricultural Development Officer  
Pune Zilla Parishad, Pune

Copy: Courtesy for information

1. Hon'ble Divisional Officer, Maharashtra Pollution Control Board, Pune
2. Hon'ble Sub Divisional Officer, Maharashtra Pollution Control Board, Pune

Agricultural Development Officer  
Pune Zilla Parishad, Pune



F.No.

25/11

By post

Date 30/11/21

1220/07 FTS-0063

प्रति,

उप-प्रादेशिक अधिकारी

महाराष्ट्र राज्य प्रदुषण नियंत्रण मंडळ, पुणे

प्रादेशिक कार्यालय, २ व ३ मजला, जोग सेंटर,

पुणे - मुंबई रोड, वाकडेवाडी

पुणे - ४११००३

विषय : मा. हरित लवाद यांच्याकडील मुळ अर्ज क्र ३५/२०२१ (WZ) सरपंच, ग्रामपंचायत पारवाडी,  
ता. भोर विरुद्ध मे. ओमसाई स्टोन केशर नुकसानीबाबत...

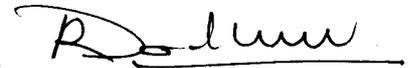
संदर्भ : आपले पत्र जा/क/उप्राकापु-1/211221 - FTS दि 21/12/2021

महोदय,

उपरोक्त संदर्भिय पत्रान्वये मौजे पारवाडी ता. भोर येथील मे. ओमसाई स्टोन केशर यांच्या मार्फत उत्पादन होणा-या खडीमुळे पिकाच्या उत्पादनावर प्रतिकूल परिणामामुळे शेतीचे नुकसान झाल्याचे कळविले आहे. परंतु अशा प्रकारच्या नुकसानीचे मुल्यमापन करण्याची बाब आमच्या कृषि विज्ञान केंद्राच्या आज्ञापत्रामध्ये नसून सदर बाब ही कृषि संशोधनाशी निगडित आहे. तरी केंद्र शासनाच्या व राज्य शासनाच्या कृषि संशोधन केंद्राकडे तक्रार निवारणाबाबत पाठपुरावा करावा माहितीसाठी सविनय सादर

कळावे,

आपला विश्वासू



डॉ. जाधव आर. एम

प्रमुख, व वरिष्ठ शास्त्रज्ञ

शारदानगर, बारामती

SRO-PI

4  
07/12

Bhes  
H/V

Translation of letter  
dt. 30/12/21.

Agricultural  
Developmental  
Trust, Baramati

Indian Council of Agricultural Research, New Delhi.  
Agricultural Development Trust's  
Krishi Vigyaan Kendra  
At Post. Malegaon Khurd, Tal Baramati, Dist. Pune 413115  
Phone: 02112-255207, 255327, Fax: 02112-255227  
Email: [kvkbmt@yahoo.com](mailto:kvkbmt@yahoo.com), [baramatikvk@gmail.com](mailto:baramatikvk@gmail.com), Web:  
[www.kvkbaramati.com](http://www.kvkbaramati.com)

ICAR

F. No: 2544	By Post	Date: 30/12/21 220/07 - FTS - 0063
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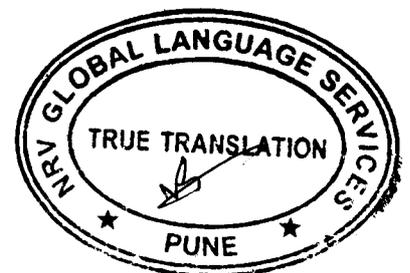
Copy,  
Sub-Regional Officer  
Maharashtra State Pollution Control Board, Pune  
Regional Office, 2nd and 3rd Floor, Jog Center,  
Wakdewadi  
Pune - Mumbai Road,  
Pune-411003

Subject: About the original application C35 / 2021 (WZ) to Hon'ble Green Tribunal,  
Sarpanch, Gram Panchayat Parwadi, Ta Dhor v. the loss of M/s Omsai Stone Crusher  
Reference: Letter Ja/No./Uprakapu - 1/21122] - FTS on 21/12/2021

Sir,  
According to the above reference letter, the stone produced by M/s Omsai Stone Crusher at Mauje Parwadi, Taluka Bhore has reportedly adversely affected the crop production. However, the assessment of such losses is not in the mandate of our Center for Agricultural Sciences, but is related to agricultural research. However, the Central Government and the State Government's Agricultural Research Center should follow up on the redressal of such grievances.

Yours faithfully

Dr. Jadhav R. M.  
Chief, and senior scientist  
Shardanagar, Baramati





अन्न बहु कुर्वीत तद् व्रतम्

महाराष्ट्र शासन  
महात्मा फुले कृषि विद्यापीठ, राहुरी

कार्यालय- सहयोगी अधिष्ठाता, कृषि महाविद्यालय, पुणे-५

दुरध्वनी क्र. ०२४२६-२४३२२२

ई-मेल - [adaepune@gmail.com](mailto:adaepune@gmail.com)

ई-मेल - [vnghmpkv@gmail.com](mailto:vnghmpkv@gmail.com)

पत्ता :- मध्यवर्ती परिसर, प्रशासकीय इमारत,  
महात्मा फुले कृषि विद्यापीठ, राहुरी, ता. राहुरी,  
जि. अहमदनगर. पिन- ४१३ ७२२.

जा.क्र.कृमवि/ 2385 /२०२१,

दिनांक 7 JAN 2022

प्रांत,

उप - प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,  
पुणे

विषय - मा.हरिद लवाद यांच्याकडील मुळ अर्ज क्र.३५/२०२१(WZ) सरपंच, ग्रामपंचायत  
पागवाडी, ता.भोर विरुद्ध मे. ओमसाई स्टोन क्रशर आणि इतर

संदर्भ - जा.क्र./उप्राकापु-१/२११२ २१- FTS-००७०, दि. २१.१२.२०२१

महोदय,

संदर्भिय पत्रात नमूद केल्याप्रमाणे पिकाचे नुकसानाचे मूल्यमापनाची कुटलीही यंत्रणा या  
महाविद्यालयात उपलब्ध नाही. माहितोस्तव सविनय सादर.

आपला विश्वासू,

सहयोगी अधिष्ठाता,  
कृषि महाविद्यालय, पुणे

Bhasi

Translation of letter  
dt. 07/01/22.

Government of Maharashtra  
Mahatma Phule Krishi Vidyapeeth, Rahuri  
Office Associate Dean, College of Agriculture, Pune-5

Telephone no. 02426-243222  
E-mail adaspiane@gmail.com  
E-mail-upghmpkv@gmail.com

Address: Central Complex, Administrative  
Building, Mahatma Phule Agricultural  
University, Rahuri, Tal. Rahuri, Dist.  
Ahmednagar PIN 413722.

Ja.No. Krumavi /2385/2021

Date: 7 JAN 2022

Copy,

Deputy Regional Officers,  
Maharashtra Pollution Control Board,  
Pune

Subject: Original Application No. 35/2021 (WZ) from Hon'ble Green Tribunal  
Sarpanch, Gram Panchayat Parwadi Taluka Bhore v. Main Omsai Stone Crusher and  
others

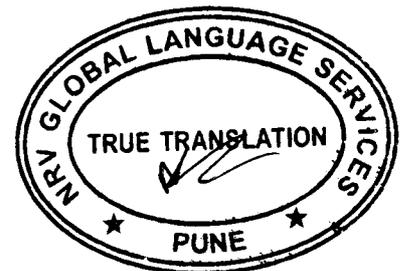
Reference: Ja.No./Uprakapu-1/2112 21-FTS 0070, dated 21.12.2021

Sir,

As mentioned in the reference letter, there is no system for assessment of crop damage available in  
this college. Information courtesy.

Yours faithfully

Associate Dean  
College of Agriculture, Pune





Translation letter

dt. 10/05/21.

Panchayat Committee, Bhor  
J. No. Krishi / Astha / Vashi / 199/2021  
Bhor Date: - 10/5/2021

Copy,  
Hon'ble Group Development Officer (Class-I)  
Panchayat Committee, Bhor

Subject: - Regarding permanent closure of stone crusher and mining at Mauje Parwadi, Taluka Bhor.  
Reference: - Your letter J.No./Pancha/Vashi/2/369/2021 Bhor, Dated 12/4/2029

Sir,

A letter regarding permanent closure of stone crusher and mining at Mauje Parwadi taluka Bhor has been received by this office and accordingly, the following report is being submitted to you on how or why the dust of crusher and mining stone machine is affecting the crops based on inspections carried out on dates 5/5/2021 and 10/5/2021.

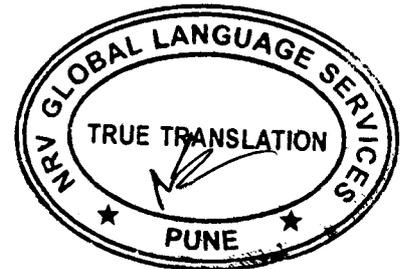
On 5/5/2021 and 10/5/2021, (Om Sai Stone Crusher) we visited Group No. 612, Mauje Parwadi, Taluka Bhor and inspected the stone crusher. The stone crusher was in group no. 612, and while inspecting the adjoining farm groups, Jawar and Okra crops were found in group no. 663 and no standing crops were found in the rest of the adjoining farmland groups.

Jawar and Okra crops were found in this group no. 663, and no dust was found on both the crops and no effect of dust was seen on both the crops at first sight. No dust was found on the trees in the adjoining group and along the road, and since there is no standing crop in the adjacent groups, it is not possible to say how the crop is affected by the dust of the stone machine.

It is also suggested that a technical committee of the College of Agriculture or the Indian Council of Agricultural Research should conduct a physical inspection while the crop is standing in the field.

Mr. S. A. Patil  
Extension Officer (Agriculture)  
Panchayat Committee Bhor

Mr. V. H. Koli  
Extension Officer (Agriculture)  
Panchayat Committee Bhor



Annexure - III

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) या कार्यालयाकडील मुळ आदेश क्र. खनिकर्म/एसआर/नु/१६/१५, दि. ०५/१२/२०१५
- २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
- ३) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA) यांचेकडील क्रमांक पत्र क्र. SEAC-२०१३/CR-२०१५/ATC-२, दिनांक ०१/०१/२०१५ रोजीचे पत्र



जिल्हाधिकारी कार्यालय, पुणे  
 खनिकर्म शाखा  
 क्र.खनिकर्म/एसआर/१५/२०२०  
 पुणे-१, दि. ०३/११/२०२०

विषय :- खनिपट्टा मंजूरी.  
 मौजे पारवडी, ता. भोर, जिल्हा पुणे येथील  
 ग.नं. ६१२ मधील एकूण क्षेत्र १ हे. ०० आर  
 श्री. विनोद नामदेव मांगडे

आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री. विनोद नामदेव मांगडे रा. मु. मांगडेवाडी, पो. कात्रज, ता. हवेली, जि. पुणे यांना मौजे पारवडी, तालुका भोर येथील जमिन गट नं. ६१२ मधील क्षेत्र १ हे. ०० आर एवढ्या खाणपट्टा मिळणेकामी अर्ज केलेला आहे. संबंधित खाणपट्टाधारक यांनी उक्त क्षेत्री एकूण ७९११ ब्रास एवढे उत्खनन करून रॉयल्टी शासनजमा केली असून त्यांना महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या तरतुदीस अधीन राहून भारत सरकारच्या दिनांक १२/०४/२०१६ च्या निवेदनपत्रानुसार (Office Memorandum) पर्यावरण विषयक अनुमती ५ वर्षे ऐवजी वाढ करून ती ७ वर्षे केली आहे. त्या या कार्यालयाच्या मुळ आदेशामधील अटी व शर्ती तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती व पर्यावरण नाहरकत व खाणकाम आराखडा करून त्यांचे अनुपालन करण्याच्या अटीस अधिन राहून पूर्वीच्या आदेशाच्या संपुष्टात येणाऱ्या दिनांकापासून २ वर्षे म्हणजेच दिनांक ०३/०६/२०२२ अखेरच्या मुदती करिता मुरुम व डबर ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.

- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) हया आदेशापासुन ६० दिवसाचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजुर केलेल्या क्षेत्राची संबंधीत तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्यांच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने हया आदेशापासुन पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधीत तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजुर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा गिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ४) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकाऱ्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ५) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ६) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.

- अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.



क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.

ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.

७) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.

८) पट्टेदार सर्व अपघाताचा वृत्तांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.

अ) मुख्य कार्यकारी अधिकारी पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांनी सदर प्रकरणी दिलेला अहवाल सदरचे क्षेत्र शेतीक्षेत्र विभागात येते

ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्याने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.

९) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.

१०) पट्टेदार किंवा त्याचा हस्तांतरित, किंवा अभिहस्तांकित हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.

११) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.

१२) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.

१३) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.

- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्याचे अंतराने संबंधीत तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
- ड) पृष्ठांमंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
- इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायान अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.
- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तिशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेल.
- प) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहित आणि खणीत शिल्लक अरालेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म) युध्द किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.
- १४) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक राहिल.
- परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी



शासनाने निश्चित केलेल्या दिनांक उलटून गेल्याच्या साठाव्या दिवसापासून स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.

१५) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.

१६) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र ठोकबंद भाडे भरतील. परंतु ठोकबंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात ठोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल.

परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी ठोकबंद भाडे देय असणार नाही.

१७) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

१८) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील. आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करून घेवून कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरीत करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सावजानेक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षतेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

१९) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करून आणि त्याच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती उळक

सीमाचिन्हे आणि स्तंभ उभारून ते चांगल्या स्थितीत ठेविल आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेविल व राखील. पट्टेदार हा त्याच्या क्षेत्रातून जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

२०) पट्टेदार पुढील गोष्टीची खात्री करून घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील :

(क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघडया खाणीतील पायऱ्यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग पायऱ्यांच्या स्वरूपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करून साठवली जातील आणि प्रत्येक ढिगाला क्रमांक दिला जाईल.

२१) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळून आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळून आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

२२) पट्टेदार त्याच्या पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.

२३) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.

२४) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर पारिणाम करणाऱ्या बाबींचा संबंधात अमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

२५) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,



(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधाऱ्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यंाच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

२६) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या खनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नावे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबीं दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादित केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यंाचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या १५ जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ड मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

२७) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्यांचे कर्तव्य असेल.

२८) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यंाच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रयोजनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.

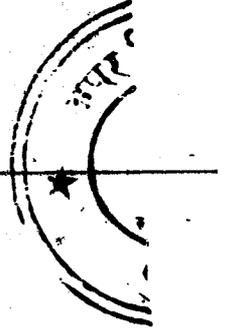
२९) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथास्थिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.

परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्त होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणांमुळे खाणकामे हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.

परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.

परंतु तसेच, उपरोक्त तरतुदींच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.

- 30) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यंत्रणेला तात्काळ देईल.
  - 31) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाय्यापासून शासन मुक्त असेल.
  - 32) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित हा इमारत उभारण्याच्या संबंधात अंकमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकाऱ्याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.
  - 33) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, परंतु अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.
  - 34) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.
- परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयोजनासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळ्यात येईल.
- 34) पट्टेदार हा,
    - (क) कोणत्याही विवृत्त उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
    - (ख) सुरंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,



३६) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिकाऱ्याला अशी सूचना देईल.

परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कमे देईल.

३७) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.

३८) खाणकामामुळे जमिन दुंभगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.

पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,

परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.

परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधित भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.

३९) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकार्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.

४०) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.

(क) खाण अधिनियम १९५२,

(ख) खनिज संरक्षण व विकास नियम १९८८

(ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.

(दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.

(तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिल याची तो सुनिश्चित करील.

४१) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकाऱ्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या

हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिती यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारिल व ती शास्ती असा आदेश दिल्याच्या दिनांकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.

आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिती यांच्यावर अंतिम नोटीस बजाविल आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.

- ४२) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.
- ४३) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार प्रतीवर्षी गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- किंमतीच्या स्टॅम्पेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासनजमा करणे बंधनकारक राहिल.
- ४४) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.
- ४५) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास खाणपट्टा आपोआपाच रद्द होईल.
- ४६) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपिठ, पुणे येथे पर्यावरणविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.
- ४७) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ४८) खाणकाम आराखडा व पर्यावरण गान्यतेची गुदत रांपण्याच्या आत नुतानीकरण करून या कार्यालयास सादर करणेस जबाबदारी खाणपट्टा धारकांची असेल व तशी दक्षता घेण्यात यावी.
- ४९) खाणपट्टा मंजुर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस खाणपट्टा धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.

### Environmental Conditions:

- 1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under

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- consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
  - 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.
  - 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulars matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
  - 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
  - 7) Shall necessary statutory clearances shall be obtained before start of mining operations.
  - 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
  - 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
  - 10) ~~No mining shall be carried out in the vicinity of natural/manmade archeological sites.~~
  - 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
  - 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
  - 13) No wildlife habitual will be infringed.
  - 14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
  - 15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  - 16) Parking of vehicles should not be made on public places.
  - 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
  - 18) Appropriate imitative measures shall be taken to prevent any king of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.
  - 19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
  - 20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transporation of minor minerals is to be undertaken, shall be carried-out regularly
  - 21) Dispensary facilities for first-aid shall be provided at the site.

- 22) Occupational health surveillance program of the workers should be undertaken periodically.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. ~~The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.~~
- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.
- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there



under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

- 37) Any appeal against this environmental clearance shall lie with the National Green Tribunal Van Vigyan Bhavan, Sec-5, R.K.Puram, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010



सही/-  
विजयसिंह देशमुख  
अपर जिल्हाधिकारी, पुणे.

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी साठे पुणे यांची स्वाक्षरी असे)

प्रति,

श्री. विनोद नामदेव मांगडे

रा. मु. मांगडेवाडी, पो. कात्रज, ता. हवेली, जि. पुणे

प्रत -

१) तहसिलदार, भोर

अ) खाणपट्टाधारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पहावे.

ब) खनिजपट्टाधारकास विहित नमुन्यानुसार खनिज वाहतूक परवानगीची पुस्तके सही शिक्के करून प्रमाणित करून द्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.

क) त्यांनी स्वतः वर्षातून किमान एकदा खनिजपट्टा क्षेत्राची व खनिजपट्टा हिशोबाची तपासणी करून खनिजपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी खजिन्यात भरतात किंवा कसे तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात केली कसे याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.

२) उपअधिक्षक भूमि अभिलेख, भोर यांना योग्य त्या कार्यवाही करिता रवाना यांना कळविण्यात येते की, खनिजपट्टाधाराकाकडून शर्त क्र. ३ नुसार मोजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रा पुरती मोजणी करून निष्पादनाकरिता मोजणीच्या नकाशा प्राधान्याने तयार करून द्यावा. नकाशासह खनिजपट्ट्याचे (लिज डीड एक्सीक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मोजणी विना विलंब घेणेची दक्षता घ्यावी.

३) उपविभागीय अधिकारी भोर-वेल्हा उपविभाग भोर यांना माहितीसाठी रवाना.

४) मा. संचालक, भूविज्ञान आणि खनिकर्म, संचालनालय, महाराष्ट्र शासन, जुने सचिवालय, नागपूर - ४४०००९

3.9.2020  
(संजय म. वामणे)

जिल्हा खनिकर्म अधिकारी, पुणे  
जिल्हाधिकारी कार्यालय पुणे

Translation of letter  
dt. 03/11/20 .

(Regarding mining lease approval for secondary minerals)

Read:-	1) Original Order No. Mining / SR / No / 16/15 from this office, dated 05/12/2015 2) Mines and Minerals (Development and Regulation) Act, 1957 3) Maharashtra Land Revenue Act, 1966 4) Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013 5) Letter No. SEAC-2013 / CR-201A / TC-2, dated 01/01/2015 from Hon'ble Principal Secretary, Department of Environment, State Environmental Impact Assessment Authority (SEIAA)
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Collector Office, Pune  
Mining Branch  
No. Mining / SR / 15/2020  
Pune-1, Dated 03/11/2020

Subject: Mining Lease Sanction.  
Mauje Parwadi, Tal. Bhor, District Pune  
The total area under G. No. 612 is 1 hectare and 00 Ares  
Mr. Vinod Namdev Mangde

Order

On the basis of the powers conferred under Chapter Two and Rule 14 (1, 2) of the Maharashtra Minor Mineral Mining (Development and Regulation) Rules 2013, Mr. Vinod Namdev Mangde, Res. Mangdewadi, Po. Katraj, Tal. Haveli, District Pune, has applied for land lease in Mauje Parwadi, Taluka Bhor in Land Group No. 612 covering an area of 1 Hectare 00 Ares. The concerned mine leaseholders have excavated a total of 7911 brasses in the said area and have paid royalty to the government. Subject to the provisions of Maharashtra Minor Mineral Mining (Development and Regulation) 2013, as per the Government of India's memorandum dated 12/04/2016 (Office Memorandum), the environmental permit has been increased from 5 years to 7 years. Subject to the terms and conditions of the original order of this office as well as all the terms and conditions of the Maharashtra Minor Mineral Excavation (Development and Regulation) Rules 2013 to Rule No. 3 to 57 and its compliance, mining lease permission is being sanctioned for minor minerals like Murum and Dabur for the last period of 2 years from the expiration date of the previous order i.e. 03/06/2022 on the following terms and conditions:

- 1) The lease holders are required to comply with the relevant rules of Maharashtra Minor Mineral Excavation (Development and Regulation) Rules 2013 and Maharashtra Land Revenue Act 1966.
- 2) Mine lease holders are required to abide by the rules, orders and conditions prescribed by the Government and Additional Collector, Pune from time to time.
- 3) It is mandatory to execute the mining lease (agreement) within 60 days from this order. For this, the area sanctioned by the mining lease should be calculated by the concerned Taluka Inspector, Land Records at their own cost and a copy of the map should be submitted. The mine lease holder has to apply for the enumeration within fifteen days from the date of this order by paying the emergency fee to the concerned Taluka Inspector, Land Records. Otherwise the



approved lease and license will be automatically revoked on the understanding that the lease holder is responsible for the delay in execution and there will be no refund for the same.

3 A) The lease holder will not be able to start excavation without execution of the lease. If it is observed that the excavation is started before execution of the lease, then the excavation of this mine will be considered as unauthorized and the excavated minor mineral will be penalized as per Section 48 (7) of Maharashtra Land Revenue Act, 1966.

4) The leaseholder shall also pay surface rent for the surface of the land to be used for mining, at the rate fixed by the District Collector and specified in the lease, and the amount of lease leviable on that land shall not exceed the amount of land revenue and cess.

5) Leaseholders will have to erect the boundary markers and pillars required to show the area allotted by the mining lease at their own cost and they will have to be kept in good condition.

6) The leaseholder shall comply with the provisions of any law enacted at that time relating to mining and matters affecting the safety, health and well-being of the employees working in the leased mines or the public and respect the judicial rights of roads, water and other existing facilities in this regard. Also, as per the provisions of the mining lease order and rules, no one should be bothered by the dust emanating from the mining area and the roads used for its transportation. If a stone machine and similar system is to be set up for this purpose, the leaseholder will strictly abide by the Maharashtra Pollution Control Board's No-Objection Certificate and strictly abide by its terms and conditions and submit a photocopy of such No-Objection Certificate to this office.

Leaseholders will be required to comply with the following requirements in order to curb the pollution caused by the transportation of minerals as well as the erection of stone machines in the mining area:

A) When making stone from rocks by crushing machine, water spray system should be installed immediately and care should be taken to ensure that it is used regularly.

B) The road leading from the main road to the mine as well as the roads in the mine should be watered regularly to prevent dust.

C) On the boundary of the sanctioned area, 50 per hectare, in the place of residence of the workers, and on the side of the road, adequate number of trees (at a distance of 20 feet each) should be planted and properly maintained.

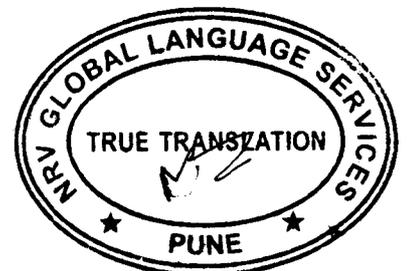
D) Mining stones, excavation of rocks, transport of minerals should only be done between sunrise and sunset. No mining or transportation work should be done at night.

7) If the leaseholder or his transferee or assignee does not give permission for entry or inspection under clause (thirteen), then the competent authority may cancel the lease and their securities may be confiscated in whole or in part.

8) Leaseholders should report all accidents to the concerned Magistrate and District Superintendent of Police, Hon'ble Director, Mines Security, Mandgaon, Goa.

A) The report given by the Chief Executive Officer of Pune Metropolitan Region Development Authority, Pune in this case, comes under the Department of Agriculture.

B) It is mandatory for the mine leaseholder to issue a transport pass certified by the competent authority for the transportation of rocks, soil, soft stones from the sanctioned area every time with each vehicle. Vehicles that do not have a transport pass will be penalized as per the rules on the understanding that the minor minerals in the vehicles are illegal. Additionally, it is necessary to keep a daily record of the sale and transportation of minor minerals extracted by the miners. It will be mandatory for the Additional Collector, District Mining Officer, as well as the Supervising Officer of the Directorate of Geology and Mining to make the records and other accounting documents available at the excavation site. Otherwise, the mining lease will be canceled.



9) If it is later found that any of the land included in the leaseholder's mining lease was not available for lease, the Government will be free from any claim of the leaseholder regarding the compensation for the same.

10) No building shall be erected by the leaseholder or his transfer, or assignment, in violation of any provision of any law in force at that time relating to the erection of buildings, or any order issued by any authority capable of issuing such an order in the jurisdiction of the area allotted by the mining lease.

11) In the case of land in which the mining lease has been sanctioned, the government will have the first right to purchase the minor minerals available from the land.

12) The State Government or the Central Government shall reserve the right to construct any road, railway, canal or reservoir or to carry any line of electricity or telephone on the land or land allotted by the mining lease.

13) In addition to the above terms and conditions of the Government, the following conditions are being made binding on the leaseholder at the discretion of the Collector, Pune:

A) The full royalty of the mineral extracted by the mine leaseholders should be paid to the concerned Tehsildar at least every 6 months. However, if it is convenient, they can pay the royalty anytime, and from time to time even with in less than six months. Also, before six months the leaseholder will not be forced to pay any royalty.

B) If the leaseholder has taken a mining lease on private land by paying compensation to the landlord for the loss of land, a No-Objection Certificate should be obtained from the landlord in the presence of a notary or a Tehsildar on Stamp Paper.

C) The lease holder should not cut down or dispose of trees / trees etc. which are prohibited to cut as per the rules without permission in his lease area.

D) After approval, if certain areas are restricted for any official government purpose, the leaseholder will not be able to mine in such areas.

E) Mining will be not be carried out within the boundaries of the sanctioned area under the lease if it is reserved, or protected, or if it any other type of forest area, or government area (pad)/cow ranch. Leaseholders must take full responsibility for this. Otherwise, such mining would be considered as encroachment on government land / violation of forest conservation law and the lease would be canceled without any further notice.

F) It is important for the leaseholder to secure the mine pits with adequate and suitable fencing. Failure to do so will hold the lease holder liable in case of accident of a person/animal falling into the mine pit and they will be liable for action as per rules and the lease may be canceled.

G) In case of dispute / court case of leaseholder with another person regarding lease area, the leaseholder shall keep the Government indemnified (separate) from such claim.

P) At the end of the lease period or if the lease is revoked, the Government will take possession of the lease area, including the mines on the land, all the minerals remaining in the mine, and all the property in such area will be confiscated and taken over by the government.

M) In the event of a declaration of war or emergency, the Government may, if necessary, exercise the power to take possession of all mines on the lease area, all areas, such as premises, plants therein, etc.

14) Leaseholder, for the purpose of computing the paid ownership, will calculate the amount due on the basis of self-assessment and pay from the treasury accordingly. Upon final assessment, the leaseholder will be bound to pay the difference in ownership as demanded by the competent authority. Provided that the competent authority, without any hindrance to the provisions contained in this rule, from the sixtieth day after the date fixed by the Government for payment of ownership



and other dues in respect of mining will charge direct interest at the rate of 15% per annum till the payment of late payment of ownership and other dues in respect of such dues.

15) Leaseholder in respect of payment of ownership on 30th June, 30th September, 31st December and 31st March, will submit quarterly returns in the form 'L' to the Competent Officer and Director for the expiration period.

16) The leaseholder shall provide an annual lump sum rent specified by the Government from time to time for each calendar year of the lease, and if the leaseholders are allowed to extract more than one mineral from the same area, they will pay a separate lump sum rent for each such mineral as fixed by the Government from time to time. However, the lump sum rent can be revised once in every three years. The leaseholder will be liable to pay the amount, whichever is higher, in respect of each minor mineral, whichever is higher, in bulk rent or ownership. Further, the lump sum rent will not be payable for the first three months after the lease is implemented.

17) The leaseholder will pay the land rent of the area for which he is allowed to work and the cess of the non-agricultural assessment of that area every calendar year. The calculation of the period is from the date of implementation of the lease. And, for the belt area for which work has not been allowed to start, will be done with foresight.

18) Leaseholder shall commence mining within three months from the date of execution of the lease unless otherwise authorized by the competent authority. The leaseholder will transfer and carry out this work in an efficient and proper manner, ensuring the safety of the miners, the protection of the minerals. However, according to the Government, any mining lease may be decommissioned permanently for the regulation of mines and development of mines, to protect them from pollution or to avoid danger to public health or transportation or to ensure safety of buildings, monuments or other structures, such lease in respect of any land may be canceled or terminated after giving an appropriate 30 days' notice to the leaseholder. In addition to this, Mining lease can be given after the mining lease expires prematurely, as the government deems fit, to another eligible person or to a government company or corporation owned or controlled by the government.

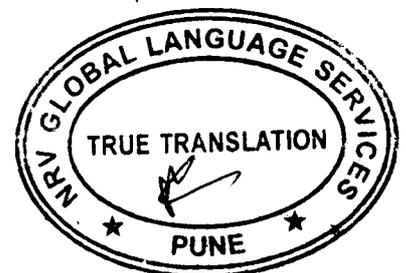
19) Before starting mining, the leaseholder shall, in consultation with the competent authority and at his own expense, demarcate the area of the lease through the Land Superintendent of Land Records and make the necessary demarcations and raise the columns at the specified marks and keep such boundaries and columns in good condition. The leaseholder shall properly maintain any road, power transmission, tram route, railway line, aerial ropeway, waterway etc. passing through his area. The leaseholder will also pave the way for proper transportation of water required for mining and maintain any type of land (government or private land) in the holding area of the lease.

20) The leaseholder will take adequate measures to ensure the following:

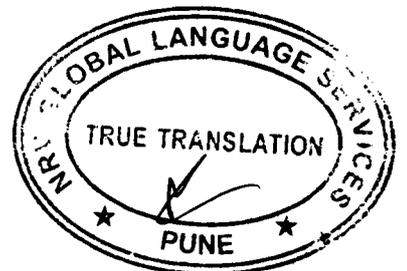
(A) The height and width of the steps of the open mine have been kept in proper proportion so that minerals and other wastes can be easily removed. If the surface of the mine is silt or mud or pieces of rock or debris or any other brittle or soft layer, then the slope of the mine will be at a safe angle of forty five degrees from the line parallel to the horizon. The steps of the mine will be made by the leaseholder in such a way that the structure and height of each step will not exceed one and a half meters. The width of the steps shall not be less than the height. If the surface of the mine is made of hard rock, the slope of the mine would be at an angle not exceeding sixty degrees from the line parallel to the horizon, and the surface of the mine would be in the form of steps, and the height of the steps shall not exceed six meters and its width shall not be less than the height.

(B) The work surface shall be kept clean at all times and

(C) The excavated minor minerals will be stored in heaps of appropriate size and each heap will be numbered.



- 21) If any non-specified secondary mineral is found in the mining area at any time, the leaseholder shall immediately inform the Competent Authority and the Director and shall not undertake or dispose of any mining related to that minor mineral unless a separate lease is obtained for that work. If the leaseholder fails to apply for such lease within three months from the date of discovery of the minor mineral, the competent authority may grant the lease to any other person in respect of such minor mineral.
- 22) The leaseholder will make arrangements to maintain cleanliness in the area leased to them.
- 23) The leaseholder shall abide by all such appropriate instructions or directions given from time to time by the State Government or the Director in respect of preservation and development of minor minerals.
- 24) The leaseholder shall comply with the provisions of any law in force relating to matters affecting the safety, health and well-being of the people visiting the mine and its employees and shall respect all existing rights to roads, water and other facilities which are vested in any other person.
- 25) The leaseholder,  
 (A) Unless the written permission of the concerned Railway Authority is obtained in this regard, from the boundaries of any railway line,  
 (B) Unless the written permission of the concerned authority of the Government is obtained in this regard, no reservoirs, canals, roads, rivers, sewers, irrigation works or boundaries of public constructions or buildings shall be permitted to be excavated at any place within a distance of 50 meters if not covered by a mine blast, and within a distance of 200 meters if covered by a mine blast. In granting any such permission, the Government may, on the advice of the Railway Authority or any other concerned authority, impose conditions and the leaseholder shall comply with such conditions.
- 26) The leaseholder will keep accurate and true accounts of the cost incurred for mining and the amount and other details of all types of extracted minerals, names of buyers, receipts of money received, number of employees currently working in mines, and complete map of mines and the competent authority and the director shall, from time to time, provide information, reports and statements, as well as representative samples of the minerals obtained during mining, as may be required from time to time, and by the 10th of every month, the authorities will submit a statement in Form-D of the total mineral quantity and its value produced in the previous calendar month. The leaseholder shall submit to the competent authority and the director by 15th January of each year the annual statement of the total quantity of mineral extracted in the previous year and its value in the form of Form-D. However, if the term of the lease expires before the end of the year, the leaseholder will file a statement for the short period.
- 27) The leaseholder shall allow any officer authorized by the Government in this regard, or any competent authority, or any officer authorized by the competent authority to enter for the purpose of excavation or inspection of land or to inspect such articles, maps and records as may be required. Reasonable instructions may be given to any officer as they deem fit to prevent wastage of minerals and it shall be the duty of the leaseholder, his representative, or manager, to comply with these instructions within the period fixed by the officer.
- 28) For the safety of any railway, reservoir, canal, road or any other public construction or structure, any part of the mine will need to be strengthened or supported, if the leaseholder is concerned about



railway safety, he/she shall arrange to do so till the satisfaction of the concerned Railway Authority or any officer authorized by the competent authority for this purpose.

29) The leaseholder may have erred in undertaking mining within a period of 180 days from the date of execution of the lease, or if it is stopped for a period of 180 consecutive days after the commencement of mining, the lease shall be deemed to have lapsed after the expiry of the period of 180 days from the date of execution of the lease or suspension of mining as is.

Provided that the leaseholder will not be able to undertake or continue mining on the application made by such leaseholder and for reasons beyond the control of the leaseholder before the expiry of the lease under this bye-law/provision to the competent authority. If such a subordinate officer is convinced, an order may be issued subject to the conditions specified in the order to the effect that such lease shall not be interrupted.

But more so, work not started or stopped due to an application submitted by the leaseholder within six months from the date of expiration of the lease and for reasons beyond the control of the leaseholder and if the State Government is convinced in this regard, the lease may be re-started from such date as may be deemed appropriate by the Government but from a date not earlier than the date of expiration of the lease.

But also, under the above provisions, no mining lease can be resumed more than twice in the entire duration of the lease.

30) The leaseholder should immediately inform the District Magistrate, Superintendent of Police and the competent officer about all the accidents and if necessary, considering the seriousness of the accident, the Government of India will immediately inform the concerned Directorate General of Mines Safety.

31) If it is later found that any of the land included in the leaseholder's mining lease was not available for lease, the Government will be free from the claim of the leaseholder about the loss incurred in any such land.

32) Leaseholder or his transfer or assignment shall not erect a building in violation of the provisions of any law order or instruction contained in the Act relating to the erection of a building, or in violation of any order issued by any authority having jurisdiction or any authority authorized to issue such order under any such law, order or instruction.

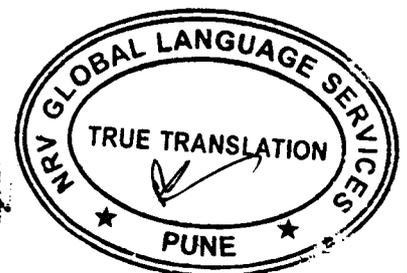
33) Land in respect of which lease has been given, but for all such minor minerals, the leaseholder will be paid at the fair market price prevailing at the time of pre-authorization.

34) Construction of any road, railway, canal, reservoir or public construction under or above the leased land or the rights of any local authority of the Central Government or the rights of any authority to carry or erect any electricity or telephone wires is reserved under the lease. However, notice of less than thirty days shall be given to the leaseholder before the use of such rights and the area used for any of the above purposes will be excluded from the lease area.

35) The leaseholder,

(A) If the depth of any elliptical excavation reaches six meters from its height to the lowest point or,  
(B) If landmines are used and subsequently directed by the District Magistrate or Chief Mines Inspector,

36) After receiving written notice from the competent authority, the leaseholder shall allow the removal of any minor mineral required for any genuine government work, from any undiscovered area in the lease area, as a departmental work without taking ownership. Notice shall be given to the



competent authority upon receipt of written and specific request from any officer of any particular department who will be able to certify such beneficial government work, taking into account the scope of such work and the quantity of secondary minerals or minerals specifically required for that work.

37) But if a lease of private land has been granted, the Government Department will pay compensation to the land owner or, as it were, to the leaseholder. The leaseholder shall issue a transport pass in Form-N along with each issued minor mineral transported by any means of transport outside the area.

38) If the land is damaged due to mining, the leaseholder will pay the compensation to the owner of the land as agreed beforehand prior to any land damage.

The leaseholder has entered into such mutual agreements with all the concerned landlords at the time of execution of the mining deed for this purpose and shall submit an affidavit to the effect that he has obtained a temporary written order from the concerned sub-divisional officer to enter into such land contract for the purpose of commencing lease mining where he has not entered into a contract.

However, the concerned Sub-Divisional Officer shall, in accordance with the provisions of Section 48 of the Maharashtra Land Revenue Act, 1966, register the matter in his court.

However, the concerned sub-divisional officer will give priority in such a case of surface compensation in respect of the mining lease and will compromise thereon taking into account the merits of the case.

39) If a mining lease has been sanctioned on any government land, the leaseholder will pay the compensation to the Government, as decided and fixed by the Revenue Authority.

40) The leaseholder shall strictly abide by all the relevant provisions of the following Acts and Rules and the relevant procedures prepared by the Central and State Governments under the Acts and Rules: (A) Mining Act, 1952

(B) Mineral Conservation and Development Rules, 1988

(C) any act or rule to be enforced from time to time by the Central or State Government in respect of secondary minerals (thirty)

(1) The land on which the mining lease has been sanctioned will be made usable by the leaseholder.

(2) The leaseholder shall restore the ecological balance before mining.

(3) The leaseholder will plant and maintain the trees around the mining area make sure that the greenery in the area is maintained.

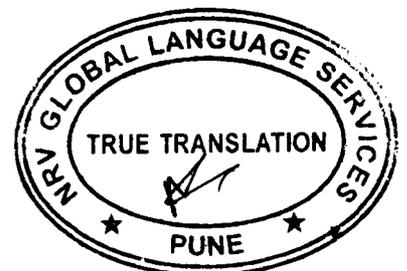
41. (1) Subject to the approval of the Government, any other special conditions may be specified by the competent authority.

(2) If any of the conditions specified under Rule (46) (1) (one) to (thirty-one) above is violated by the lessee or by his transfer or assignment, the competent authority shall give written notice to the lessee or his transferee within 30 days from the date of notice asking him to remedy such breach, and if the breach has not been remedied during such period, the competent authority shall, after the expiry of the period of this notice, impose a penalty not exceeding twice the amount of the lump sum rent applicable by written order, and the penalty shall be paid in a period of 4 days from the date of the order.

Failure to provide such imposed power within this specified period will result in an additional penalty of the same amount as the lump sum rent for the period during which such breach has continued.

Moreover,

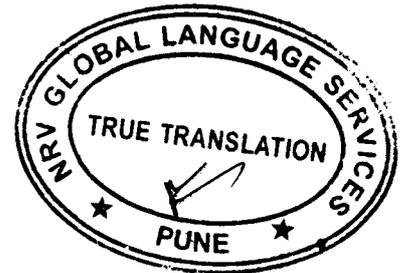
If such violations continue after imposing such a punishment, the competent authority shall, within 15 days from the date of such notice, issue a final notice to the lessee or its transfer or assignment to remedy such breach and even after the expiration of this notice period, if such violations are not fully remedied, the competent authority will immediately terminate the mining lease and recover the amount of penalty as arrears of land revenue.



- 42) Also all orders / decisions passed by the Government and Hon'ble High Court, Supreme Court will be binding on the lessee.
- 43) As per the mining plan of the demand area, it will be mandatory to pay the lump sum rent as per the affidavit given on stamp paper of ₹ 200/- per annum for excavation of minor minerals.
- 44) If private forest area is found, mining should be done excluding this area, otherwise it will be the responsibility of the mine leaseholder.
- 45) If the Pune Metropolitan Regional Area Development Authority (PMRDA) needs this area, the mining lease will be canceled automatically.
- 46) Care should be taken not to violate the terms and conditions of the mining lease order so that there are no environmental complaints in Hon'ble National Green Tribunal, West Division Bench, Pune.
- 47) The right to revoke mining lease without any prior notice has been reserved.
- 48) It is to be noted that it will be the responsibility of the mine lease holders to renew the mining plan and submit it to this office within the expiration date of environmental approval.
- 49) In case of unauthorized excavation or punitive action in the mining lease sanctioned area, the mine lease holder will be eligible for proceedings as per the rules.

**Environmental Conditions:**

- 1) Only ongoing / existing lease are recommended for renewal. The validity period of the EC will be as per MOEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under



(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) मे.लक्ष्मी स्टोन क्रशर तर्फे श्री.शेखर चिंधे व इतर ९ भागीदार, रा.आंबेगांव गावठाण, पुणे-४६ यांचा दिनांक १९/११/२०१५ रोजीचा विनंती अर्ज.  
 २) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७  
 ३) महाराष्ट्र जमिन महसूल अधिनियम, १९६६  
 ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३  
 ५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६१-एम.एन.जी. दि.१५/११/१९६१  
 अन्वये जिल्हा खनिकर्म अधिकारी यांनी केलेली स्थळ पाहणी.



जिल्हाधिकारी कार्यालय, पुणे  
 खनिकर्म शाखा  
 क्र.खनिकर्म/एसआर/१०१/१६  
 पुणे-१, दि. ११/०४/२०१६

विषय :- खनिपट्टा मंजूरी.

मौजे पारवडी, ता.भोर येथील गट नंबर ग.नं.६११ व ६४९  
 क्षेत्र ४ हेक्टर ७० आर  
 मे.लक्ष्मी स्टोन क्रशर तर्फे श्री.शेखर चिंधे व इतर

### आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे मे.लक्ष्मी स्टोन क्रशर तर्फे श्री.शेखर चिंधे व इतर, रा.आंबेगांव गावठाण, पुणे-४६ यांना मौजे पारवडी, ता.भोर येथील जमिन ग.नं. ६११ व ६४९ मधील क्षेत्र ४ हेक्टर ७० आर एवढ्या अर्जित क्षेत्रामध्ये आदेशाच्या दिनांकापासून ५ वर्ष मुदतीकरीता दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासून ६० दिवसाचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासून पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ४) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकार्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ५) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.

खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीत रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणाऱ्या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे हीणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.

अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.

ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.

क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टर ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.

ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.

७) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.

८) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.

अ) नगररचना आणि मूल्यनिर्धारण विभाग, पुणे यांनी सदर प्रकरणी दिलेला अहवाल सदरचे क्षेत्र शेती विभागात येते

ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्यांने प्रभाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.

९) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.

१०) पट्टेदार किंवा त्याचा हस्तांतरित, किंवा अभिहस्तांकित हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.

गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.

१२) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.

१३) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.

अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्याचे अंतराने संबंधीत तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.

ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.

क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.

ड) पृष्ठांमंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.

इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायरात अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.

फ) पट्टेधारकाने खाणीचे खडे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खडुयात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.

ग) पट्टा क्षेत्राबाबत अन्य व्यक्तिशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेत.

घ) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.

च) युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.

१४) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक राहिल.

परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी शासनाने निश्चित केलेल्या

रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.

१) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.

२) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र ठोकबंद भाडे भरतील.

परंतु ठोकबंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात ठोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल. परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी ठोकबंद भाडे देय असणार नाही.

३) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

४) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील. आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करून घेवून कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरित करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षतेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

१९) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करून आणि त्याच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारून ते चांगल्या स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातून जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

२०) पट्टेदार पुढील गोष्टींची खात्री करून घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील :

(क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघड्या खाणीतील पायऱ्यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे.

यांच्याकडे प्रत्येक वर्षाच्या १५ जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-६ मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

- २७) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्याचे कर्तव्य असेल.
- २८) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला अडथळे देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रयोजनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.
- २९) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथास्थिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.

परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्त होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे खाणकाम हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.

परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.

परंतु तसेच, उपरोक्त तरतुदीच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.

- ३०) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यांनाही तात्काळ देईल.
- ३१) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाव्यापासून शासन मुक्त असेल.
- ३२) पट्टेदार किंवा त्याचा हस्तांतरिती किंवा अभिहस्ताकिती हा इमारत उभारण्याच्या संबंधात अंकमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकार्याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग पायऱ्याच्या स्वरूपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

- (ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि  
(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करून, साठवली जातील आणि प्रत्येक ढिगाला क्रमांक दिला जाईल.

जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळून आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळून आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने अशा पट्ट्या मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

- २२) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.  
२३) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.  
२४) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणाऱ्या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.  
२५) पट्टेदार हा,

- (क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,  
(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधाऱ्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

- २६) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नावे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबी दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादित केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यांचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक



- ३३) ज्या जांमनांच्या सबधात पट्टा देण्यात आला असत, परंतु अशा सर्व गाणखानजासाठी पट्टेदाराला अग्रक्रयाधिकार्याच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.
- ३४) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणत्याही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.
- परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयोजनासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळ्यात येईल.

३५) पट्टेदार हा,

- (क) कोणत्याही विवृत उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या विंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
- (ख) सुरंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,

३६) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिकाऱ्याला अशी सूचना देईल.

परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कम देईल.

- ३७) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजांच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.
- ३८) खाणकामामुळे जमिन दुंभगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.

पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,

परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.

परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधीत भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.

३९) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकार्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.

४०) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.

(क) खाण अधिनियम १९५२,

(ख) 'खनिज संरक्षण व विकास नियम १९८८

(ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.

(दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.

(तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिल याची तो सुनिश्चिती करील.

४१) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकाऱ्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकिताने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिताने यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारील व ती शास्ती असा आदेश दिल्याच्या दिनाकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.

आणखी असे वी, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिताने यांच्यावर अंतिम नोटीस बजाविल आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.

४२) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.

४३) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार प्रतीवर्षी ३८२५ ब्रास गौणखनिजाचे उत्खनन करण्याबाबत रु.२००/- किंमतीच्या स्टॅम्पपेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासनजमिनीकरणे बंधनकारक राहिल.

४४) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.

४५) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास, खाणपट्टा अपोआपच रद्द होईल.

४६) मा.राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार याची दक्षता घ्यावी.

## Environmental Conditions:

- 1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulates matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
- 6) No tree-felling shall be done in the leased area, except only with the permission from competent authority.
- 7) All necessary statutory clearances shall be obtained before start of mining operations.
- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archaeological sites.
- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- 13) No wildlife habitat will be infringed.
- 14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.
- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.

Appropriate initiative measures shall be taken to prevent any kind of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.

- 19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transpiration of minor minerals is to be undertaken, shall be carried-out regularly
- 21) Dispensary facilities for first-aid shall be provided at the site.
- 22) Occupational health surveillance program of the workers should be undertaken periodically.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of FIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.
- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction



of the department or for that matter, for any other administrative reason after consultation with SEIAA.

- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to this department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
- 37) Any appeal against this environmental clearance shall file with the National Green Tribunal Van Vigyan Bhavan, Series 5, R.K.Puram, New Dehli- 110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010

सही xxx  
प्रदीप पाटील  
अपर जिल्हाधिकारी पुणे

प्रति,

मे.लक्ष्मी स्टोन क्रशर तर्फे श्री शेखर चिधे व इतर  
रा.आंबेगांव गावठाण, पुणे-४६

प्रत -

१) तहसिलदार, भोर

अ) खाणपट्टाधारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पहावे.

ब) खनिजपट्टेधारकास विहित नमुन्यानुसार खनिज वाहतूक परवानगीची गुस्तके सही शिक्के करून प्रमाणित करून द्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.

क) त्यांनी स्वतः वर्षातून किमान एकदा खनिजपट्टा क्षेत्राची व खनिजपट्टा हिशोबांची तपासणी करून खनिजपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी खर्चिल्यात भरतात किंवा कसे तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात केली कसे याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.

२) उपअधिक्षक भूमि अभिलेख, भोर यांना योग्य त्या कार्यवाही करिता रवाना यांना कळविण्यात येत की, खनिजपट्टाधाराकाकडून शर्त क्र.३ नुसार मोजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रा पुरती मोजणी करून निष्पादनाकरिता मोजणीच्या नकाशा प्राधान्याने तयार करून द्यावा. नकाशासह खनिजपट्ट्याचे (लिज डीड एक्सीक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मोजणी विना विलंब घेणेची दक्षता घ्यावी.

३) उपविभागीय अधिकारी भोर उपविभाग भोर यांना माहितीसाठी रवाना.

४) मा.संचालक, भूविज्ञान आणि खनिकर्म, संचालनालय, महाराष्ट्र शासन, जुने सचिवालय, नागपूर - ४४० ००१

अपर जिल्हाधिकारी, पुणे करिता

Subject - Mining Lease Permission

Village Parvadi, Tal.Bhor, Gat no.611 and 649 Area

04H 70R

M/s Laxmi Stone Crusher through Shri. Shekhar

Chindhe & Ors

Order

In view of Rights given under Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013, Chapter II Rule 14(1) & (2) the Quarry lease permission to M/s Laxmi Stone Crusher Proprioter Shri. Shekhar Chindhe and others for the land Gat no. 611 and 649 Area 04H 70R for the period of 5 years with following terms and conditions-

1. The lease holder shall follow the rules and regulations given under Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and MLRC 1966.
2. The lease holder shall follow all the rules, orders and conditions framed by the Government and the Additional Collector.
3. Every holder of a prospecting license for minor mineral shall prepared agreement within a period of sixty days from the date of execution of the prospecting license. For that purpose he should submit the measurement sheet after measuring the lease area by the TILR. The fees for measurement shall be bear by the lease holder. Otherwise the lease permission will be lapse automatically.
- 3(a) - After the grant of license the lease holder can start the operation. If he starts the operation before granting the license he will be liable for the fine u/s 48(7) of MLRC 1966.

4. The lessee shall also pay for every calendar year, surface rent and cess equal to nonagricultural assessment for the area for which working permission has been granted to him. The lessee shall, in consultation with the Competent Officer and at his own expense, demarcate the leased area through the Deputy Superintendent of Land Records and erect and maintain in good condition prominent boundary marks and pillars, necessary to indicate the area leased to him and shall at all time maintain and keep such boundary marks and pillars in good conditions
5. The lessee shall also keep proper maintenance of any road, power transmission line, tramway, railway, Ariel ropeway, pipeline etc. passing through his lease hold area. He shall also make proper passage for water used for quarry purposes. He shall keep such maintenance in case of any type of land (either Government land or private land) under his lease hold area. For that purpose he shall obtain no objection certificate from the MPCB.
6. If there is a crusher unit in the mining area then to reduce the pollution the lessee shall mandate to complied the following terms-
  - a) The minerals made from the crushers, the water spray machine shall be fixed and it should be continued.
  - b) Regular water spray from main road to lease area.
  - c) There should be plantation of 50 trees per hector in the boundary of lease area and residence of labours and also on road side 20 meters each and should be maintained.

- d) The mining operation and crusher unit shall be operating only in day time.
7. The lessee shall allow any officer authorized by the Government in this behalf or the Competent Officer or any officer authorized competent officer to enter upon any building, excavation or land covered by his lease for the purpose of inspecting the same or for inspecting the accounts plans and record which may be required to produce before such officer. Any such officer may issue such reasonable directions as he may deems fit to prevent wasteful extraction of minerals, and it shall be the duty of the lessee , his agent or manager to carry out such directions with such period as the officer may specify.
8. The lessee shall report all accidents immediately to the District Magistrate, the Superintendent of Police and the Competent Officer, or in case the severity of accident so warrants, the concerned Director of Mines of Safety of Government of India.
- 8(a) - In view of the report submitted by the Town Planning Department the said area is falls under the agricultural zone.
- 8(b) A dealer shall purchase the material only from the lease holder or permit holder and shall take from them transit pass for supply of material and shall preserve the same and produce the same when demanded by the Competent Officer. He shall also maintain a register of such transaction. If a dealer fails to comply with any of the conditions of license or any of the provisions of the Act, rules or

orders in this regard, the Competent Officer may by an order in writing cancel the license issued under these rules.

9. If it is found that any land included in quarry lease land granted then the lessee shall pay to the government the compensation.
10. The lessee or his transferee or assignee shall not erect any building in contravention of the provisions of any law, order or instructions in force relating to the erection of the buildings or in contraventions of any orders issued by any officers or authority competent to issue such orders under any such laws, orders or instructions within whose jurisdiction the leased area is situated.
11. The Government shall at all times have the right of preemption of the minor minerals won from the land in respect of which the lease has been granted
12. Right of the State or Central Government or any local authority to construct any road, railway, canal, reservoir or public work or the right of any authority to carry any electric or telephone lines or poles in or over the lands demised under the lease is reserved.
13. Except from the above mentioned the terms and conditions imposed by the Government the lease holder shall be bound to follow the terms imposed by the Collector which are as follows-
  - A. The lessee shall pay royalty on minor minerals removed from the leased area at the rates specified by the Government, from time to time within 6 months on the date of the grant of the lease.

- B. If the lease holder obtained permission of a quarry on private land then he should pay the compensation to the owner and shall obtain his NOC prepared before the Tahsildar on stamp paper.
  - C. The lease holder shall not allow cutting any trees from the mining area without prior permission.
  - D. No mining shall allow in the govt land if any reserved in the vicinity of lease area.
  - E. No any quarry operation shall allow if nearby area is forest or government land. If such quarry operation be done then the license will cancelled.
  - F. Pit should be covered by the lease holder.
  - G. If any dispute arising with private person, the lease holder shall deal with the same.
  - P. After completing the lease period, government shall take the possession of the said land along with minor mineral therein.
  - M. If any emergency occurred then the government shall every right to use the said lease property.
14. For the purpose of computation of royalty dues, the lessee shall compute the said dues on the basis of self assessment and make the payment in the treasury accordingly. It shall also be binding on the lessee to make payment of the difference of royalty after final assessment demand from the Competent Officer: Provided that, the Competent Officer, without prejudice to the provision contained in rules, shall charge simple interest at the rate of fifteen

percent per annum, on the delayed payment of royalty and other mining dues from the sixtieth day of the expiry of the date fixed by the Government for payment of such royalty and other mining dues until payment of such royalty and other mining dues is made.

15. The lessee shall submit to the Competent Officer and the Director, a quarterly return in Form-L for the periods ending on the 30th June, 30th September, 31st December and 31st March in respect of payment of royalty.
16. The lessee shall also pay for every calendar year of the lease such yearly dead rent as specified by the Government, from time to time, and if the lessees permitted the working of more than one minerals in the same area, shall pay such separate dead rent in respect of each mineral as may be fixed by the Government, from time to time: Provided that, the dead rent may be revised once in every three years.
17. The lessee shall also pay for every calendar year, surface rent and cess equal to nonagricultural assessment for the area for which working permission has been granted to him. Period to be calculated prospectively from the date of execution of lease as well as for the lease area for which no working permission has been granted.
18. Unless the Competent Officer for sufficient cause permits otherwise, the lessee shall commence quarry operations within three months from the date of execution of the lease and shall

transfer, carry them in a proper, skillful and workman like manner so as to ensure the safety of labourers, conservation of minerals etc.: Provided that, if the Government is of the opinion that it is expedient so to do in the interest of regulation of mines and minerals development, preservation of pollution or to avoid danger to public health or communication or ensure safety of building , monuments or other structure or for such other purpose, as the Government may deem fit, to terminate permanently any quarry lease, after issuing due notice of thirty days to the lessee, terminate or determine such quarry lease in respect of any land: Provided further that, the Government may after the premature termination of quarry lease, grant quarry lease in favour of another eligible person or such Government company or corporation owned or controlled by Government as it may think fit.

19. Before lessee commences quarry operation, the lessee shall, in consultation with the Competent Officer and at his own expense, demarcate the leased area through the Deputy Superintendent of Land Records and erect and maintain in good condition prominent boundary marks and pillars, necessary to indicate the area leased to him and shall at all time maintain and keep such boundary marks and pillars in good conditions. The lessee shall also keep proper maintenance of any road, power transmission line, tramway, railway, Ariel ropeway, pipeline etc. passing through his lease hold area. He shall also make proper passage for

water used for quarry purposes. He shall keep such maintenance in case of any type of land (either Government land or private land) under his lease hold area.

20. The lessee shall take adequate steps to ensure that,- (a) height and width of benches in opencast quarries are properly maintained to facilitate easy removal of mineral and the muck. In case of quarry in alluvium or soil or murum or gravel clay or debris or any such loose or soft formation the faces of the quarry shall be sloped at an angle of safety not exceeding forty-five degree (45o) from the horizontal so also the faces of the quarry shall be worked by the lessee in such a way so as to form benches and the height of every such bench shall not exceed one and half meters (1.5 meters with the breadth thereof not less than the height). In case of hard-rock formations the faces of quarry shall be sloped at an angle of not more than sixty degrees (60 o) from the horizontal and the quarry face shall be in bench pattern. The height of any bench shall not exceed six meters and the breadth thereof shall not be less than the height; (b) The working faces are always kept clean; and (c) The minor minerals won are stacked in suitable dimension and each stack is numbered.
21. If any minor mineral not specified in the lease is at any time discovered in the lease area, the lessee shall without delay report the discovery to the Competent Officer and also to the Director and shall not undertake any quarry operation in respect of such

minor mineral or dispose of such minor mineral without obtaining a separate lease therefore.

22. If the lessee fails to apply for such lease within three months from the date of the discovery of mineral, the Competent Officer may grant a lease in respect of such minor mineral to any other person.
  - (xi) The lessee shall arrange for a proper sanitation of the area leased to him.
23. The lessee shall abide by all such reasonable instructions or direction as may from time to time be issued by the Government or the Director, regarding the conservation and development of minor minerals.
24. The lessee shall abide by the provisions of any law in force relating to the working of mines and matters affecting safety, health and convenience of his employees, of the public visiting the site and shall respect all existing rights of way, water and other easements vesting in any other person.
25. The lessee shall not carry on or allow to be carried on any quarry operations at any point within a distance of fifty meters, if no blasting is involved, and two hundred meters, if blasting is involved,- (a) from the boundary of any railway line, unless a written permission of the railway authority concerned is obtained in that behalf; (b) from the boundary of any reservoir, canal, road, river, nallah, irrigation works or public works or buildings, unless a written permission of concerned authority of the Government is obtained in that behalf. In granting any such permission, the

Government may impose such conditions on advice of railway authority or any concerned authority and the lessee shall abide by such conditions.

26. The lessee shall keep correct and true accounts of expenses incurred by him on quarry operations and also the accounts showing the quantity and other particulars of all minor minerals obtained, the names of the purchasers , the receipts for money received, and the number of employees present in the quarry and complete plans of the quarry and shall furnish to the Competent Officer, and the Director such information, reports and returns as any of them may require, from time to time, together with representative samples of minerals obtained during the operations and shall submit by the 10th day of every month to those officers, a return in Form-M giving the total quantity of material raised in the preceding calendar month and its value. The lessee shall also furnish to the Competent Officer and the Director, annual return giving the total quantity of material raised in the preceding year and its value in Form-N by the 15th of January every year: Provided that, if the period of the lease expires before the close of a year, the lessee shall also furnish returns for such shorter period.
27. The lessee shall allow any officer authorized by the Government in this behalf or the Competent Officer or any officer authorized competent officer to enter upon any building, excavation or land covered by his lease for the purpose of inspecting the same or for inspecting the accounts plans and record which may be required

to produce before such officer. Any such officer may issue such reasonable directions as he may deem fit to prevent wasteful extraction of minerals, and it shall be the duty of the lessee, his agent or manager to carry out such directions with such period as the officer may specify.

28. Where the strengthening or supporting of any part of quarry is necessary for the safety of any railway, reservoir, canal, road or any other public work or structure, the lessee shall cause it to be done to the satisfaction of the concerned railway authority where the safety of the railway is involved and to the satisfaction of any officer, authorized by Competent Officer for this purpose.
29. If the lessee fails to undertake quarry operations within a period of one hundred eighty days after the date of execution of the lease, or, having commenced quarry operations, has discontinued the same for a continuous period of one hundred eighty days, the lease shall be treated as lapsed on the expiry of the period of one hundred eighty days from the date of execution of the lease or as the case may be, discontinuous of the quarry operation: Provided that, the Competent Officer may, on an application made by the holder of such lease before its expiry under this sub-rule and on being satisfied that it will not be possible for the holder of the lease, to undertake mining operation or to continue such operations for reasons beyond his control, make an order, subject to such conditions as may be specified in the order, to the effect that such lease shall not lapse: Provided further that, the

Government may on an application submitted by the lessee, within a period of six months from the date of its lapse and on being satisfied that such non commencement or discontinuance was due to reasons beyond the control of the holder of the lease, revive the lease from such prospective or retrospective date as it thinks fit but not earlier than the date of lapse of the lease: Provided also that, no quarry lease shall be revived under the aforesaid provisos for not more than twice during the entire period of the lease.

30. The lessee shall report all accidents immediately to the District Magistrate, the Superintendent of Police and the Competent Officer, or in case the severity of accident so warrants, the concerned Director of Mines of Safety of Government of India.
31. The Government shall be immune from the lessee's claims for the damages on account of any land having been included in this lease which may subsequently be discovered not to have been available for the lease.
32. The lessee or his transferee or assignee shall not erect any building in contravention of the provisions of any law, order or instructions in force relating to the erection of the buildings or in contraventions of any orders issued by any officers or authority competent to issue such orders under any such laws, orders or instructions within whose jurisdiction the leased area is situated.
33. The lessee shall take adequate steps to ensure that,- (a) height and width of benches in opencast quarries are properly maintained to

facilitate easy removal of mineral and the muck. In case of quarry in alluvium or soil or murum or gravel clay or debris or any such loose or soft formation the faces of the quarry shall be sloped at an angle of safety not exceeding forty-five degree (45o ) from the horizontal so also the faces of the quarry shall be worked by the lessee in such a way so as to form benches and the height of every such bench shall not exceed one and half meters (1.5 meters with the breadth thereof not less than the height). In case of hard-rock formations the faces of quarry shall be sloped at an angle of not more than sixty degrees (60o ) from the horizontal and the quarry face shall be in bench pattern. The height of any bench shall not exceed six meters and the breadth thereof shall not be less than the height; (b) The working faces are always kept clean; and (c) The minor minerals won are stacked in suitable dimension and each stack is numbered.

34. The lessee shall not carry on or allow to be carried on any quarry operations at any point within a distance of fifty meters, if no blasting is involved, and two hundred meters, if blasting is involved,- (a) from the boundary of any railway line, unless a written permission of the railway authority concerned is obtained in that behalf; (b) from the boundary of any reservoir, canal, road, river, nallah, irrigation works or public works or buildings, unless a written permission of concerned authority of the Government is obtained in that behalf.

35. The lessee shall take adequate steps to ensure that,- (a) height and width of benches in opencast quarries are properly maintained to facilitate easy removal of mineral and the muck. In case of quarry in alluvium or soil or murum or gravel clay or debris or any such loose or soft formation the faces of the quarry shall be sloped at an angle of safety not exceeding forty-five degree (45o ) from the horizontal so also the faces of the quarry shall be worked by the lessee in such a way so as to form benches and the height of every such bench shall not exceed one and half meters (1.5 meters with the breadth thereof not less than the height). In case of hard-rock formations the faces of quarry shall be sloped at an angle of not more than sixty degrees (60o ) from the horizontal and the quarry face shall be in bench pattern. The height of any bench shall not exceed six meters and the breadth thereof shall not be less than the height; (b) The working faces are always kept clean; and (c) The minor minerals won are stacked in suitable dimension and each stack is numbered. (x) If any minor mineral not specified in the lease is at any time discovered in the lease area, the lessee shall without delay report the discovery to the Competent Officer and also to the Director and shall not undertake any quarry operation in respect of such minor mineral or dispose of such minor mineral without obtaining a separate lease therefore.
36. The lessee shall allow any Government Department to remove by way of departmental work without any payment of royalty from any non worked portion of the leased area, any minor mineral

required for bonafied Government work, on receiving written instructions from the Competent Officers. The Competent Officer shall issue such instruction to lessee on receiving written and specific request from that officer of any particular departments who is competent to certify the benefited Government work, in question as regards the extent of such work and quantity of minor mineral or minerals specifically required for it: Provided that, the Government Department shall give the amount of compensation due to the land owner or the lessee, as the case may be, if the lease has been granted of private land.

37. The lessee shall issue along with every dispatch of mineral outside the lease hold area for any mode of transport a Transit pass in Form-O.
38. If due to the excavation the earth quake happened then the lease holder shall pay the compensation to the original owner.

The lessee shall pay to the occupier of the surface of the land, such compensation as may primarily be decided, mutually, amongst the lessee and the individual land holders, prior to any disturbance to the land that would be caused by the quarry operations. The lessee shall for this purpose, submit an affidavit at the time of execution of the quarry lease deed, to the effect that he has entered into such mutual agreements with all the concerned land holders and with those land holder with whom such an agreement could not be entered into, the lessee has obtained provisional written order from the concerned Sub-Divisional

Officer to enter into such land with the intention of commencing quarry operations: Provides that, the concerned Sub-Divisional Officer shall have such case registered in his court under the provisions of section 48 of the Maharashtra Land Revenue Code, 1966: Provided further that, the concerned Sub-Divisional Officer shall settle such cases of surface compensation regarding quarry lease on priority basis and considering the merits of the cases. (xxviii) In case of quarry lease granted over any Government land, lessee shall pay to the Government the compensation or occupancy price as determined and fixed by Revenue authorities.

39. In case of quarry lease granted over any Government land, lessee shall pay to the Government the compensation or occupancy price as determined and fixed by Revenue authorities.

40. The lessee shall comply strictly all the relevant provisions of the following Acts and Rules and corresponding procedures framed by the Central or State Governments under these Acts and rules, namely:- (a) the Mines Act 1952. (b) the Mineral Conservation and Development Rules-1988. (c) Any other Act or rules which the Central or State Government may make applicable, from time to time, as regards minor minerals. The lessee shall restore ecological balance before mining operations. (iii) The lessee shall plant the trees around the leased area and maintain the same. He shall ensure that the greenery in the area is maintained.

41. Any other special conditions which the Competent Officer may

specify, subject to the approval of the Government. (2) In case of breach or breaches by the lessee or his transferee or assignee, of any of the conditions specified under rule (46) (1) (i) to (xxxi) above, the Competent Officer shall give notice in writing, to the lessee or his transferee assignee asking him to remedy breach or breaches in full, within thirty days from the date of the notice and if the breach or breaches is or are not remedied fully within such period, the Competent Officer on expiry of this notice period and by an order in writing impose penalty not exceeding an amount equal to twice the rate of dead rent applicable to be paid within a period of eight days from the date of issue of such order. In case of non-payment of the penalty so imposed within this specified time, an additional fine of an amount equal to rate of dead rent per day shall be imposed up to such period during which contravention continues. Furthermore, if such contravention still continues even after imposing such penalty, for this continued contravention, the Competent Officer shall serve a final notice to the lessee or his transferee or assigns to remedy the breach or breaches within a period of fifteen days from the date of such notice and in case even on the expiry of this notice period, if the breach or breaches are not remedied fully, the Competent Officer shall determine the quarry lease forthwith and recover the amount of penalty and fines as arrears of land revenue.

42. All the orders passed by Government, Hon'ble High Court and Supreme Court shall be binding on lease holder.
43. It shall be binding on lease holder to pay royalty amount as per the

mining policy for each year for 3825 brass.

44. If there is private forest found in the lease area, excavation can be done out of that area.
45. If PMRDA needs the said area then the permission will lapse automatically.
46. To avoid the complaints before the NGT all terms and conditions shall be followed by the lease holder.



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महाराष्ट्र शासन

महसूल व वनविभाग

उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी, भोर यांचे कार्यालय  
पत्ता-राजवाडा चौक भोर, तालुका भोर, दुरध्वनीक्र.02113-224456, E-mail-sdobhor@gmail.com

क्र.जमिन/कावी/315/2022

दिनांक -13/04/2022

To,

✓ Hon'ble Sub Regional Officer,  
Maharashtra Pollution Control Board, Pune  
Jog Centre, 3rd floor, Mumbai Pune Road,  
Wakdewadi, Pune, Maharashtra 411003

**Subject:** - Report Regarding Permanent Closure of Excavation and  
Stone Crusher of Mauje Parwadi

- Ref:** - 1. Your Letter No. MPCB/Pune/211115-FTS/0158 dated 15/11/2021  
2. Letter from Hon'ble District Collector, Pune (Mining Department) – Khanikarma/kaa.vi./3361/2021/ dated 29/11/2021  
3. Our Letter No. Jamin/kaa.vi./1073/2021 dated 01/12/2021  
4. Letter from Executive Magistrate, Bhore – Gaunkha /kaa.vi./407/2021/ dated 21/12/2021  
5. Our Letter Jamin/kaa.vi./116A/2021 – dated 31/12/2021  
6. Letter from Executive Magistrate, Bhore – Gaunkha /kaa.vi./120/2022/ dated 03/03/2022  
7. Our report No. Jamin/kaa.vi./214/2022 dt.03/03/2022  
8. Your Letter No. MPCB/Pune/220401-FT-3 – 0069 dated 01/04/2022  
9. Report of Executive Tahsildar Bhore – Gaunkha/kaa.vi./191/2022/ dated 07/04/2022

1. With reference to above subject, it is submitted that, direction was issued from your office to enquire and submit the detail enquiry report regarding the complaint dated 16/12/2020 made by the Sarpanch and member of the Parwadi Grampanchayat before the Hon'ble Chief Minister of Maharashtra State.

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Legal Retained  
For Mining  
Case  
25/04/2022

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2. In this regard, the detailed report has already been submitted and accordingly as per the complaints made in the previous application, by notice dated 27/01/2021, the Executive Magistrate of Bhore issued the notices to the villagers of Parwadi and fixed the date 03/02/2021 for spot inspection. Accordingly in presence of complainant, Circle Officer, Talathi, owner of stone crusher the spot inspection was completed. On the day of inspection, there was a huge crowd at the spot and it was necessary to record the statements of all present peoples, hence, to avoid the clashes between the villagers who are in support and or against the stone crusher, as well as to maintain the law and order, the statements of all the peoples were recorded by the Circle officer and Talathi from 03<sup>rd</sup> February 2022 to 06<sup>th</sup> February 2022 at Kumbharkar Lawns at Mauje Nasrapur. As per the statement recorded by the villagers, total 304 villagers given statements in support of the stone crusher work and 480 villagers were in oppose to it.
3. After the order of renewal of stone crushing at Parwadi village, the Sarpanch of the Village filed the complaint before the Hon'ble National Green Tribunal, New Delhi, vide Original Application no. 35 of 2021 and the Hon'ble National Green Tribunal (NGT) vide its interim order dated 19/05/2021 has directed that a joint committee of the State Environment Impact Assessment Authority (SEIAA), Maharashtra Pollution Control Board (MPCB) and district magistrate be set up to verify as to the stone Crusher owner is complying the set norms or what? Also asked for checking the facts including validity of lease, grant of EC by SEIAA, sitting norms, impact of stone crushing. In compliance of the direction of Hon'ble NGT, your office and District Collector of Pune were directed to have joint inspection and for the same Hon'ble District Collector on its behalf deputed Sub Divisional Officer of Bhore.
4. As per the direction of the Hon'ble NGT, on 08/09/2021, in presence of the representative of SEIAA as well as MPCB along with the complainant and stone crusher licensee, the joint spot inspection was carried out. After the joint spot inspection, the inspection committee discussed the issues and grievance of the villagers about the stone

crusher and it was directed to the MPCB to address the grievance of villagers and submit its report on it and based on their report final conclusive report could be prepared.

5. Some of the villagers complained that, the stone crusher land belongs to Forest department and hence, Tahsildar Bhor and Dy. Superintendent of Land Bhor were also directed to inquire in to the matter and submit their report. Vide Reference No. 6, they submitted the report and land measurement and assessment report of Land Gut No. 612, 611, 649 and 818 situated within village limits of Mauje Parwadi, Tahsil - Bhor.

As per the land measurement and assessment report reads as follows -

Sr No.	Sides	The distance measured by the measurement (Dy SLR) office from the land to the land shown by the occupants (in Meter)	The distance from the land of occupant to the Forest land (in Meter)	The distance from the Forest land to the stone crusher site (in Meter)	Total Distance (in Meter)
01	Northern-East	100	130	13	243
02	East	120	98	10	228
03	Southern - East	30	2	10	42
04	Partly Southern side	20	28	-	48
05	South	10	-	38	48

With reference to your letter vide ref. no. 8, it was directed by you to submit the detailed report to verify as to the stone crushing site fall

within the Forest land or not, also there is any excavation in forest land ? Hence to comply with the queries raised by your office in letter ref. no.8 we have called report of Tahsildar Bhor regarding the same. The Tahsildar Bhor was directed to do spot visit with concern forest department officials and submit report to that effect. Accordingly the Tahsildar Bhor has submitted its report vides reference no. 9 and as per the report, there is no excavation in the Gut No 818 belonging to the forest department. The copy of report of Tahsildar Bhor and Range Forest Officer has been annexed herewith.

Also, after due observation of order of Add. Collector, Pune bearing Mining Branch No.Khanikarm/SR/15/2020 Pune-1 Dated 03/11/2020 regarding the renewal of lease it is found that said lease is valid up to 03/06/2022. Order of the same has been annexed herewith.

Kindly Submitting this report for necessary action & perusal .

Yours sincerely,

  
13/11/20  
(Rajendra Kachare)  
**Sub Divisional Officer,**  
**Bhor, Division Bhor**

Copy to – Hon'ble District Collector, Pune (Mining Department)



महाराष्ट्र शासन

महसूल व वन विभाग

तहसिलदार भोर तालुका भोर जिल्हा पुणे यांचे कार्यालय

पत्ता :- राजवाडा चौक, भोर, ता. भोर, जि.पुणे.

फोन न. (02113) 222539 ई-मेल tahsilbhor@gmail.com.

क्र.गौणख/कावि/407/2021

दि.21/12/2021

प्रति,

मा.उपविभागीय अधिकारी

भोर उपविभाग भोर

विषय :- मा.हरित लवाद नवी दिल्ली यांचेकडील मुळ अर्ज क्रमांक 35/2021 (ws)

सरपंच, पारवडी ग्रामपंचायत

विरुद्ध

मे.ओम साई स्टोन क्रशर आणि इतर

संदर्भ :-1.मा.जिल्हाधिकारी सो पुणे पुणे खनिकर्म शाखा यांचेकडील पत्र

क्र.खनिकर्म/कावि/3361/2021 दि.29/11/2021

2.आपणांकडील पत्र क्र.जमिन/कावि/1073/2021 दि.01/12/2021

3.मंडळ अधिकारी नसरापूर यांचेकडील जा.क्र.कावी/585/2021 दि.21/12/2021

महोदय,

2/- उपरोक्त विषयाबाबत सविनय सादर करण्यात येते की, मा.हरित लवाद खंडपीठ नवी दिल्ली यांचेकडून मुळ अपिल/35/2021 दि.19/05/2021 रोजीचा अंतरिम आदेशाचे अनुषंगाने भोजे पारवडी तालुका भोर येथील गटनंबर 612 मधील एकूण क्षेत्र 1 हे.00 आर या मिळकतीमधील खनिपट्टा क्षेत्राची उप प्रादेशीक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे व आपले कार्यालयाकडून संयुक्तीक स्थळपाहणी करून आह. मा.हरित लवाद नवी दिल्ली यांचेकडे सादर केलेला आहे.

3/- संदर्भ क्र.2 अन्वये, भोजे पारवडी गटनंबर 611 व 649 मध्ये गौणखनिज उत्खनन न करत लगतच्या गटनंबर 612 मध्ये उत्खनन करत असून सदर मिळकती लगत 2 ते 4 मिटरवर फॉरेस्ट जमिनी असताना देखील बेकायदेशीर उत्खनन करत आहेत. तसेच उक्त क्षेत्रामधून उत्खनन करताना शेजारच्या राहत्या घरांना भेगा / चिरा पडलेल्या आहेत. या मुद्द्यांच्या अनुषंगाने अहवाल मागणी केलेला आहे. त्यानुसार मा.उ. नायब तहसिलदार भोर मंडळ अधिकारी नसरापूर यांनी संयुक्त स्थळपाहणी करून संदर्भ क्र.3 अन्वये सादर केला आहे.

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ws/11613/2029

शुद्ध न्यायिक दारवण

उपविभागीय अधिकारी भोर उपविभाग भोर यांचे कार्यालय भोर-१ महसूल व वन विभाग Land
22 DEC 2021
तहसिलदार/उ.वि.अ.भोर

4/- महसूल नायब तहसिलदार भोर मंडळ अधिकारी नसरापूर यांनी संयुक्त स्थळपाहणी अहवाल अवलोकन करता, श्री.विनोद नामदेव मांगडे यांचा मौजे पारवडी तालुका भोर गटनंबर 612 मध्ये ~~मधील~~ हे.00 आर साठी खाणपट्टा मंजूर आहे. त्यास मा.जिल्हाधिकारी सो पुणे खनिकर्म शाखा यांचेकडील अंदाजे क्र.खनिकर्म/एसआर/15/2020 दि.03/11/2020 अन्वये दि.03/06/2022 पर्यंत मुदतवाढ आहे. तसेच मे.त्वह स्टोन क्रशर तर्फे श्री.शेखर चिंधे व इतर यांचा मौजे पारवडी तालुका भोर गटनंबर 611 व 649 मधील क्षेत्र हे. 70 आर साठी खाणपट्टा मा.जिल्हाधिकारी सो पुणे खनिकर्म शाखा यांचेकडील आ क्र.खनिकर्म/एसआर/101/2016 दि.11/04/2016 अन्वये दि.11/04/2021 पर्यंत मंजूर होता. मौजे पारवडी तालुका भोर येथील गटनंबर 611 मध्ये उत्खनन झालेचे दिसून येत नाही. गटनंबर 612 व 649 मध्ये उत्खनन झालेले असून उत्खनन झालेल्या सिमा रेषेपासून वन जमीनीच्या ताब्यात असलेल्या हद्दी पर्यंत मोजमाप स्थळपाहणी करताना घेणेत आले आहे. वन विभागाची जमीन गटनंबर 818 मध्ये आहे. विभागाच्या ताब्यात असलेल्या हद्दीपासून उत्तर दक्षिण गटनंबर 649 पर्यंतचे अंदाजे अंतर 126 फुट व 105 फुट आहे. तसेच पूर्व पश्चिम अंदाजे अंतर 105 फुट आहे. तसेच गटनंबर 612 चे पूर्व पश्चिम अंतर 135 व 115 फुट आहे. स्थळपाहणी अहवाल, तसेच गटनंबर 612 व 649 चे मोजणी नकाशाची क प्रत सो जोडली आहे. आज दि.21/12/2021 रोजीच्या स्थळपाहणी वेळी खाणीचे वन विभागाच्या ताब्यात क्षेत्रापासूनचे अंतर व मोजमापे अंदाजे नमूद केलेली आहेत. तथापि वन विभागाचा गट नंबर 818 नकाशा कोणत्या ठिकाणापासून सुरु होतो याबाबतची खातरजमा इकडून करता येत नाही. प्रकरणी समाविष्ट गटनंबर 649 च्या मोजणी नकाशाची "क" प्रत पहाता, सदर जमीनीचे मालक यांची गटनंबर 649 या जमीनीत वहीवाट प्रत्यक्ष नकाशातील हद्दीनुसार दिसून येत नाही. त्यामुळे वन विभागाच्या गटनंबर 818 ची हद्द निश्चिंत करण्यासाठी वन विभाग व भूमी अभिलेख विभाग यांचे संयुक्त स्थळपाहणी द्वारे प्रथम ठरविणे आवश्यक आहे. त्यानंतर सदर खाणपट्ट्याचे वन जमीनीपासूनचे अंतराबाबत पडताळणी करणे योग्य होईल. तरी त्यानुसार संबंधीत विभागास आपलेमार्फत निर्देश देण्यात यावेत, अशी विनंती आहे.

आपला विश्वासू,

(सचिन पाटील)  
तहसिलदार भोर

Noted

RFO व DSPLR यांनी ताब्यात संयुक्त स्थळपाहणी करून हद्द ठरवावी. मंडळ अधिकारी यांनी अर्जासंबंधी उपलब्ध राहावे.

(P)

२२/१२/२१

Mining / KAV/407/2021

21/12/2021.

To,

Sub Divisional Officer Bhore  
Ddist.Pune

Subject - O.A. no.35 of 2021  
Sarpanch Parvadi Grampanchayat  
Vs  
M/s Om Sai Stone Crushers

- Ref :- 1. Letter received from Collector office dated  
29/11/2021  
2. Your office letter dated 01/12/2021  
3. Report from Circle officer Nasarapur dated  
21/12/2021

Respected Sir,

In view of the interim order dated 19/05/2021 passed by the Hon'ble Tribunal joint inspection report has been filed by the MPCB in respect of lease hold area Gat no.612 area 01H 00R.

In view of the Reference no.2 the illegal excavation is carrying out in the Gat no.612 and not in Gat no.611 and 649. There is a forest land near about 2-4 mtrs from the Gat no.612. Due to the excavation nearby walls of the houses have been cracked. Hence report has been called from Circle officer Nasarapur. The joint inspection report revealed that, the lease permission has been granted to Shri.Vinod Namdev Mangde for 01H 00R area at Gat no.612 and the same has been renewed by the collector office until 03/06/2022. As well as for gat no.611 and 649 mining lease permission has been granted to the Shekhar Chindhe & others for the area by order dated 11/04/2016 which is valid for 11/04/2021. There is no any excavation in Gat no.611. Measurement has been carried out from the

boundary of excavated land to the forest land. Forest land falls in Gat no.818. From the boundaries of the Forest land distance up to Gat no.649 from South North is 126 X 49 ft. and East-West is 105 ft. From Gat no.612 distance East-West is 135X115 ft. In the inspection report approximately measurement has been given. However exact area of the forest started from Gat no.818 cannot be stated from this office. In the boundaries mentioned in the map of gat no.649 the occupation of the land owner is not found. It is necessary to made joint inspection by the Forest Department and Land Record Department. Then after the distance from the excavated land to the forest land can be verified. It is requested to give necessary directions to the respective departments.

Tahsildar Bhoj.

Government of Maharashtra

SEAC-2013/CR.201A/TC-2  
 Environment department,  
 Room No. 217, 2<sup>nd</sup> floor,  
 Mantralaya Annexe,  
 Mumbai 400 032  
 Date: 1st January, 2015

To,  
 Collector, Pune  
 Office of the Collector,  
 Pune.

**Subject: Environmental clearance for Stone quarry proposals.**

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 75<sup>th</sup> meeting and decided to recommend the stone proposals listed bellow for prior environmental clearance to SEIAA subject to conditions. Information submitted by you/Mining Officer has been considered by State Level Environment Impact Assessment Authority in its 76<sup>th</sup> Meeting.

2. SEAC-I in its 75th meeting held on 14-15<sup>th</sup> March, 2014 considered total 247 proposals of stone quarries from the District and decided to appraise the proposals from Haveli taluka after site visit by the SEAC-I subcommittee. Accordingly SEAC-I considered the proposals and recommended proposals excluding proposals from Haveli Taluka. Mining Officer submitted proposals satisfying conditions of SEAC-I as listed bellow:

Brief Information submitted by the Mining Officer is as below:

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
1	Naygaon	Maval	Shyamrao Laxman Palekar	2.70	67	Pvt
2	Aambale	Maval	Vijaykumar Kachardas Shingavi	3.74	140/1	Pvt
3	Aambale	Maval	Vijaykumar Kachardas Shingavi	3.73	140/2	Pvt
4	Aambale	Maval	Vijaykumar	4	142/1	Pvt

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
			Kachardas Shingavi			
5	Ahirewadi	Maval	Nandkumar Tukaram Hajare	1.6	199	Pvt
6	Mundavari	Maval	Modern Road Makers Pvt Ltd.	4.9	80.81	Pvt
7	Jadhavwadi	Maval	Suresh Puranlal Agrawal	2	50	Pvt
8	Chandkhed	Maval	Mahesh Hiranman Barne	2	449	Pvt
9	Mangrul	Maval	Bharti Rajan Chavan	4.95	147	Pvt
10	Salumbre	Maval	Ajwani Infrastructure Pvt Ltd Gobind H Ajwani	4.95	132,138/1/2/3,140 to 150,152,154,157,158,159, 261	Pvt
11	Aadhale(Khurd)	Maval	Manav Stone Udyog, Bharat Jalindhar Aalhat	1.21	540,542	Pvt
12	Bhukum	Mulshi	Shankar Ganpat Wahale	1.16	637	Pvt
13	Kasar amboli	Mulshi	Ramchandra.M.Thakur	2.53	883	Pvt
14	Bhilarwadi (Ambegaon)	Mulshi	Babanrao Dattatray Bhilare	4.99	498 to 505 & 510	Pvt
15	Dattawadi	Mulshi	Ramesh Waman Shinde	1.04	55	Pvt
16	Ambegaon	Mulshi	Shivaji Namdeo Kumbare	2.1	334	Pvt
17	Bhugaon	Mulshi	Anil Vitthal Vitekar	3.51	57/1	Pvt
18	Daravali	Mulshi	Anil Vitthalrao Vitekar	2	426	Pvt
19	Kasar amboli	Mulshi	Raju Appa Chavan	1.13	881/853	Pvt
20	Daravali	Mulshi	Ashok Eknath Kurade	4.9	386,389,390	Pvt
21	Kasar amboli	Mulshi	Vijay Bhima Pawar	1.36	882,878	Pvt
22	Dhamari	Shirur	Ganpat Parvatrao Daphal Soapn Kisan Choudhary	1.21	1693	Pvt
23	Pimpare (Kh)	Purandhar	Rahul B. Thopate	1.84	351	Pvt
24	Pimpare (Kh)	Purandhar	Vilas M. Thopate	1.14	351	Pvt
25	Hargude	Purandhar	Sunil Rupchand Dangi, Balaji Stone Crusher	2.4	571	Pvt
26	Walhe	Purandhar	Mohan Shamsundar Pawar	1.8	2627	Pvt
27	Mandaki	Purandhar	Vaishali Arun Zore	1.81	1759	Pvt

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
28	Gherapurandar	Purandhar	Dattatray Y Shilimkar, Ranjeet S. Shitode, Bhavna S. Deshmukh	1.34	91	Pvt
29	Supe (Kh)	Purandhar	Shiv stone Crusher, Dattatray Y Shilimkar	4.55	597	Pvt
30	Supe (Kh)	Purandhar	Rajendra S. Deshmukh, Bhalchandra S. Deshmukh, B T. Chavan	4.04	593	Pvt
31	Supe (Kh)	Purandhar	Popatrao Babanrao Jagtap	1.03	256	Pvt
32	Vanpuri	Purandhar	Jaysing Aanadrao Jagtap	1	378	Pvt
33	Khingrewadi	Purandhar	Arun Baburao Jagtap	1.1	180	Pvt
34	Pimpri Kh	Purandhar	Vishal Babasaheb Farande	2	350	Pvt
35	Kapurwahal	Bhor	Anil Kisanrao Sonavane	1.00	289/2	Pvt
36	Kasurdi	Bhor	Sunil Pandurang Mangade	1.00	238	Pvt
37	Kusgaon	Bhor	Unique Associates/Kalidas Haribhau More	4.64	511,514	Pvt
38	Ranze	Bhor	Raju Bhima Kusale	2.00	198	Pvt
39	Ranze	Bhor	Raju Bhima Kusale	3.00	93,94	Pvt
40	Karandi (Kheba)	Bhor	Jameer Isak Sayyed	1.2	191	Pvt
41	Karandi (Kheba)	Bhor	Tukaram Kisan Mane	1.03	497	Pvt
42	Parwadi	Bhor	Vinod Namdev Mangade	1	612	Pvt
43	Morwadi	Bhor	Rajendra Tukaram Choudhari	1.33	701	Pvt
44	Karandi (Kheba)	Bhor	Namdev Anna Nalawde	1.02	497	Pvt
45	Kambre (Khe) / Morwadi	Bhor	Roadways Solution (I) Pvt Ltd	1.2	684, 50, 552, 565	Pvt
46	Barhanpur	Baramati	Anil Shivaji Deshmukh	1.20	238	Pvt
47	Gojubavi	Baramati	Balu Sitaram Kadam	3	42	Pvt
48	Mondhave	Baramati	Santosh Dashrath Kondhalkar	1.1	142	Pvt
49	Murti	Baramati	Lalasaheb Eknath	1.21	71	Pvt

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
			Nalavde			
50	Sonkaswadi	Baramati	Satyjit Sambhaji Jagtap	1	97	Pvt
51	Khamgalwadi	Baramati	Kulbhushan Hanumantrao Kokre	1	53	Pvt
52	Waghalwadi	Baramati	Rohini Purushottam Jagtap	1.05	231	Pvt
53	Nimbut	Baramati	Dattatry Vishnu Farande	1.62	495	Pvt
54	Bhilarwadi	Baramati	Yuvraj Ashokrao Tawre	1	74, 75	Pvt
55	Karhawagaj	Baramati	Rajesaheb Sheshrao Chavan	1.50	391	Pvt
56	Palshi	Baramati	Vivek Mahadeo Kadam	1.8	648	Pvt
57	Khamgalwadi	Baramati	Suresh Gulab Nigade	1	49 A	Pvt
58	Tarangwadi	Indapur	Swami Samrath stone Crusher. Harshal Chittaranjan Patil	1.20	135/2/B/2 & 135/2B/3	Pvt
59	Dalaj No.1	Indapur	Shichand Budhamal Chachda	1.10	341	Pvt
60	Vangali	Indapur	Sanjay Jagannath Jagtap	1.10	14	Pvt
61	Nhavi	Indapur	Tushar Devraj Jadhav	1.00	415	Pvt
62	Shetfalgadh	Indapur	Santosh Shivaji Wable	1.1	198/1	Pvt
63	Shetfalgadh	Indapur	Gorakh Namdev Kadam	1.2	58	Pvt
64	Shetfalgadh	Indapur	Dnyandev Narhari Bhosle	1.2	56	Pvt
65	Tarangwadi	Indapur	Abhijit MGade	1.14	136/2	Pvt
66	Tarangwadi	Indapur	Muktar Kasamkhan Pathan	1	135/2/B/1	Pvt
67	Dalaj No.1	Indapur	Shivaji Dagadu Mote	2	342	Pvt
68	Tarangwadi	Indapur	Pralhad Nivruti Deokate	1	67/1/B	Pvt
69	Balpudi	Indapur	Hariprasad Janardhan Khule	1	101/4	Pvt
70	Redani	Indapur	Pandurang Maruti Khade	1.21	99	Pvt
71	Mhasobachi wadi	Indapur	Sarjerao Gulab Mohite	1	338	Pvt
72	Tarangwadi	Indapur	Suraj Stone Crusher/Rajesh Kerba Agwane	1	135/2A	Pvt
73	Babhulgaon	Indapur	Vijay Gautam Devkar	1.2	186	Pvt

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
74	Gokhali	Indapur	Uttam Eknath Malujkar	1.05	208	Pvt
75	Varkute (Bk)	Indapur	Balu Sadhu Bankar	1.1	296/2	Pvt
76	Tarangwadi	Indapur	Shekhar Ashokrao Patil	2.31	97/1 B	Pvt
77	Indapur	Indapur	Hariprasad Janardhan Thorat	3.88	65/2, 65/3	Pvt
78	Galanwadi	Indapur	Prabhat Gangadhar Nayar	1.2	181	Pvt
79	Girim	Daund	Balasaheb Namdev Tondepatil	1.20	45	Pvt
80	Pandhrewadi	Daund	Bhausahab Kalyanrao Dhamdhare	1.62	370, 371	Pvt
81	Wasunde	Daund	Dattatray Krushna Dorage Santosh Madhukar Dorage	4.41	332	Pvt
82	Pandhrewadi	Daund	Jadhav Stone Crusher Santosh Dyandev Jadhav	2.00	373, 379	Pvt
83	Wasunde	Daund	M/S Unique Associates/Dnyandev Jijaba Khaladkar	3.65	351	Pvt
84	Wasunde	Daund	Nitin Digambar Hajbe	1.62	325	Pvt
85	Bhandgaon	Daund	Nitin Eknath Langote	1.74	428	Pvt
86	Pandhrewadi	Daund	Shrinath Stone Industries Shivaji RPawar	4.95	372/1/2/3/4/5, 372/7	Pvt
87	Bhandgaon	Daund	Siddhivinayak Stone Crusher Mahindra Tukaram Thorat	1.00	428	Pvt
88	Bhandgaon	Daund	Laxman Baban Katkar	1.20	427/1	Pvt
89	Hinganigada	Daund	Nageshwar Ramchandra Bobade	1.79	131	Pvt
90	Patas	Daund	Ramchandra Khandu Bobade	1.00	137/11	Pvt
91	Bharatgaon	Daund	Balasaheb Anantrao Jadhav	1.20	301/2	Pvt
92	Kurkumbh	Daund	Prakash Narayandas Munot	2.42	18/2	Pvt
93	Yawat	Daund	Dilip.K Kalbhor	1.20	645	Pvt
94	Deulagaon Gada	Daund	Yeshwant Waman Fargade	1.2	330	Pvt
95	Deulagaon Raje	Daund	Tukaram Jivayya Naik	2.3	247/7	Pvt
96	Jiregaon	Daund	ASDesai	2.59	259	Pvt
97	Padvi	Daund	Ashok Bhivaba	1.2	37	Pvt

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
			Fargade			
98	Wasunde	Daund	Chetan Chandrakant Thorat & Annsaheb Yadavrao Shitole	2.42	348	Pvt
99	Bhandgaon	Daund	Rahul Namdeo Kapare	1.36	199	Pvt
100	Deulagaon Gada	Daund	Manik Baburao Kokare & Vitthal Baburao Kokare	1.2	311	Pvt
101	Pandhrewadi	Daund	Om Sai Stone Crusher Ind., Dhananjay S Takale, Hanumant Babanrao Natakale	1.23	578	Pvt
102	Wasunde	Daund	K & C Subhash Dynoba Kad & Rajendra Chudhari	4.95	357	Pvt
103	Girim	Daund	Vinayak Appa Khatal	1	725/1	Pvt
104	Kurkumbh	Daund	Tukaram Jivayya Naik	4.95	18/1, 18/3, 18/4	Pvt
105	Chimali	Khed	Appa Mahadu Lokhande	1	709	Pvt
106	Retawadi	Khed	Mr Subhash Jaywant Takalkar	1.1	694	Pvt
107	Vadgaon Ghenand	Khed	Anish Kalidas More	2.00	69/7, 69/8, 69/9	Pvt
108	Koye	Khed	Jaisingh Sopana Bhogade	2.00	605	Pvt
109	Moi	Khed	Kishan Dattatrya Dongre & Yogesh Chandrakant Balvadar	1.20	633	Pvt
110	Moi	Khed	Sudam Dynanu Karpe	1.00	512	Pvt
111	Mahalunge	Khed	Tanaji Ramchandra Sandbhor	1.60	556, 557	Pvt
112	Wafagaon	Khed	Prasad Vilas Gilbile	1.60	195	Pvt
113	Kelgaon	Khed	Ganesh Bhalchandra Lashkare	3.00	190	Pvt
114	Kuruli	Khed	Hanumant Laxman Murhe	1.20	309	Pvt
115	Kuruli	Khed	Aabaji Laxman Murhe	1.20	318/2	Pvt
116	Kuruli	Khed	Babaji Laxman Murhe	1.42	301/1	Pvt
117	Kuruli	Khed	Dattu Shankar Bagade	1.00	315	Pvt
118	Kelgaon	Khed	B.G Shirke Technology Pvt Ltd.	2.00	215	
119	Moi	Khed	Mrs. Rajeshri B Karpe	1.10	571	Pvt
120	Kelgaon	Khed	Yogendra Amandrao Devkar	1.18	189	Pvt
121	Moi	Khed	Ajit Gangaram Gawari (Shree Gurudatta	1.1	563	Pvt

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
			Stone Crusher)			
122	Moi	Khed	Prakash Saste, Surya Stone Industries	1	519	Pvt
123	Moi	Khed	Bhagwati Stone Crusher, Namdeo Jumbar Gawari	1.2	48	Pvt
124	Moi	Khed	Jiva Yelwande, Sant Sai Stone Crusher	1	456	Pvt
125	Waki (Khurd)	Khed	Laxmanrao Shankar Tope	1.25	44/2	Pvt
126	Moi	Khed	Minabni Baban Kavade	1.2	112	Pvt
127	Chandus	Khed	Vijay Haribhau Wadekar	1.21	112	Pvt
128	Moi	Khed	Babu Niurutti Gawari	1.1	168	Pvt
129	Sayagaon	Khed	Mahendra Maroti Jagtap	1	216	Pvt
130	Kuruli	Khed	Sandip Vishnu Murhe	1.00	191/2	Pvt
131	Kalechiwadi	Khed	Babaji Ramchandra Kale	2	100	Pvt
132	Koregaon (Kh)	Khed	Pandurang Nivruti Dabhade	4.48	285	Pvt
133	Wafagaon	Khed	Trimurti Enterprises	4	188	Pvt
134	Moi	Khed	Dyaneshwar Laxman Gavari	1	244	Pvt
135	Mahalunge padaval	Ambegaon	Magan Mhatarba Karale	1.61	2307	Pvt
136	Nighutwadi	Ambegaon	Satish Babusaheb Khalkar & Kishor Uttamrao Thorat	1.20	92/14	Pvt
137	Kalewadi	Ambegaon	Tukaram Shankar Darekar	1.20	108/1+2+3	Pvt
138	Mordewadi	Ambegaon	Jayhind Mhatarba Karale	1.82	35/3,8,9,10,11	Pvt
139	Ghodegaon	Ambegaon	Gajanan Namdeo Chouvan & Balasaheb Kale	1.5	132	Pvt
140	Pimapal Taraf Ghoda	Ambegaon	Ajit Baban Pokharkar	1.03	445	Pvt
141	Wadgaon (Kashimbeg)	Ambegaon	Ajit Dashrath Morde	1.2	363/1	Pvt
142	Mahalunge padaval	Ambegaon	Shanta Chintaman Bhojne	2.8	2309	Pvt
143	Loni	Ambegaon	Dattatrya Fakira Jadhav	1.2	1014	Pvt
144	Kolwadi	Junnar	Bapusaheb Natha	1.0	420	

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
			Kumkar			
145	Mandarne	Junnar	Praveen Anantrao Chughule Dhnyaneshwar Shautaram Shinde	2.47	231/2B,231/1A	Pvt
146	Ane	Junnar	Siddhivinayk Stone Crusher Vasant TAher	1.1	160	Pvt
147	Chinchbaiwadi	Khed	Ganesh Nivruti Borate, , Sou.Rani Sunil Borate	3.99	94,95	Pvt.
148	Donde	Khed	Tanhaji Nanaji Bagde	2	332	Pvt.
149	Karanjvhire	Khed	Arun Tukaram Gawhane & other 3	3.6	101	Pvt.
150	Kohinde Bk.	Khed	Nitin Vittal Gujar	1	493	Pvt.
151	Kelgaon	Khed	Mangaldas Hiranman Mungse	1	197	Pvt.
152	Jaulake	Khed	Ganesh Popatrao Sonvane & Others, Shri.Ganesh Stone crusher	4	223	Pvt.
153	Wadgoan Ghenand	Khed	Chintaman Devram Bawle	2	69/3,69/5	Pvt.
154	Palu	Khed	Ulhas Sadashiv Kad	1	613	Pvt.
155	Hargude	Purandar	Sunil Shivajirao Bhosle, Krishnae Infrastructure Pvt. Ltd.	4.95	571,554, 195	Pvt.
156	Redani	Indapur	Dadaram Dynandeo Shinde	1	83	Pvt.
157	Kusegoan	Daund	Shinde Stone Company	4	535	Pvt.
158	Gaddarwadi	Baramati	Priyaraj Satishrao Kakde	1	363	Pvt.
159	Waghalwadi	Baramati	Mrs.Padmaja Pramod Kakde	1	235	Pvt.
160	Bhilarwadi	Baramati	Ashok Lakshman Kokane	1.34	70	Pvt.
161	Dhoksangavdi	Shirur	Mrs Kamal Fakkad Malgunde	2.05	847	Pvt.
162	Kuran	Junnar	Raufkhan Mehbubkhan Pathan	1	449/2	Pvt.
163	Kelgaon	Khed	Kantaram Gangaram Mungse	1	169	Pvt.
164	Kelgaon	Khed	Shivaji Barku Mungse	1	192	Pvt.
165	Nimgoan Mhalungj	Shirur	Kalyan Toll Infrastructure Ltd.	2.4	583, 584	Pvt.
166	Kasari	Shirur	Kalyan Toll Infrastructure Ltd.	3.26	587	Pvt.

Sr No.	Village	Taluka	Name of leasee	Area (Ha)	Survey No	Type of land
167	Wasunde	Daund	Mr. Alihusan Sajjauddin Daruwala	1	357, 359	Pvt.
168	Dalaj No. 1	Indapur	Dasharath Shankar Kumbhar	0.41	336	Pvt.
169	Nandgaon	Bhor	Dhananjay Ramesh Chauhan	0.81	419	Pvt.
170	Mhasobachi wadi	Indapur	Ganesh Laxman Shinde	0.81	338	Pvt.
171	Uttoli	Bhor	Sanjay Ramchandra Sagle	1	379	Pvt.
172	Kanhur	Shirur	Bhagyashree Vijay Lande	4.8	636	Pvt.
173	Kanjale	Bhor	Sunil Tulshiram Mahajan & Narendra Tulshiram Mahajan	4.9	249	Pvt.
174	Dhoksangavi,	Shirur	Vinayak Thamaji Malgunde	1.04	827, 828,	Pvt.

3. SEIAA in its 76<sup>th</sup> meeting, considering the recommendations of SEAC-I has decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions. So the Concern Authority should grant lease for individual lease holder stipulating conditions mentioned below:-

**Specific conditions:**

1. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.
2. Discharge of sewage from quarry sites should be strictly controlled.
3. No quarry shall be allowed within safe distance from any habitation or human activity.
4. Only ongoing/existing leases are recommended for renewal. No new stone quarry proposal is recommended at this juncture.
5. It is necessary for all the above recommended cases to prepare Mining Plan and get it approved by the Competent Authority before mining operations as per provisions in existing Rules.

6. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.
7. District Collector to ensure that the provisions stipulated in the Office Memorandum (O.M.) No. J- 13012/12/2013-1 IA-II (I) dated 24/12/2013 issued by Ministry of Environment and Forest (MoEF) are implemented in letter and spirit.
8. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m.
9. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.
10. Project Proponent and District Collector to ensure that vehicles transporting stone should not be overloaded beyond stated capacity.
11. Project Proponent and District Collector to ensure that there is no violation of the Supreme Court order given in related matters.
12. The District Collector to prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.
13. District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
14. Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded.
15. District Collector to ensure that no mining will be carried out in the villages declared as Ecologically Sensitive Areas (ESA) by the High Level Working Group (HLWG) under Dr. K Kasturirangan.
16. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table

is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

17. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department.
18. Provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.
19. District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
20. District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent.
21. It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting.
22. To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road.
23. District Collector and Project proponent to ensure that there is no violation of the Supreme Court order given in related matters.
24. District Collector shall prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.

**General conditions:**

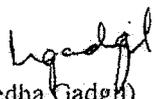
1. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
2. All necessary statutory clearances shall be obtained before start of mining operations.

3. Mining / loading shall be limited to day hours' time only. The quarrying / loading shall not be done during night hours.
4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if required for the project.
7. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
8. No wildlife habitat will be infringed.
9. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
10. Green belt development shall be carried out considering CPCB guidelines including selection of plant species in consultation with the local DFO/Horticulture Officer.
11. Parking of vehicles should not be made on public places.
12. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
13. Appropriate mitigation measures shall be taken to prevent any kind of pollution in consultation with the Maharashtra Pollution Control Board. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
14. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
15. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
16. Dispensary facilities for first-aid shall be provided at site.
17. Occupational health surveillance program of the workers should be undertaken periodically.
18. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
19. Ambient air quality will be monitored at the site and the nearest habitat in the months of January, April and November. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF, GOI.

20. Measures shall be taken for control of noise levels to the limits prescribed by CPCB.
21. An Environmental Audit shall be annually carried out during the operational phase and be submitted to the Environment Department.
22. Digital processing of the entire lease area in the district using remote sensing technique shall be done regularly once in three years for monitoring and report submitted to the Environment Department. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure on environmental protection measures shall be reported to the Regional Office, Ministry of Environment and Forests, Bhopal.
23. Revenue Authorities shall submit within 3 months their policy of (i) Standard operating process/ procedure to bring into focus any infringement/deviation /violation of environmental norms /conditions, (ii) Hierarchical system or Administrative order to deal with environmental issues and to ensure compliance of EC conditions and (iii) System of reporting of non compliance/violation of environmental norms to the District collector.
24. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the Environment Department, and the District Collector and the respective Regional Office of the Maharashtra Pollution Control Board.
25. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
26. The proposals has appraised on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and displayed at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
4. The EC issued to the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment department. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where

mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

5. Conditions stipulated by SEAC-I and SEIAA has to be complied with
6. The validity period of the EC is for 5 years but limited to period of lease.
7. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
10. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
11. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution ) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling ) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This Environment Clearance is issued to the stone quarry proposals received from District Pune.

  
(Medha Gadgil)  
Additional Chief Secretary,  
Environment department &  
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. Collector, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

EC uploaded on 21/12/15

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**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

SEAC-2015/CR. 239 (II)/TC-2  
Environment department,  
Room No. 217, 2<sup>nd</sup> floor,  
Mantralaya Annexe,  
Mumbai 400 032  
Date: March, 2016

To,  
Collector, Pune  
Office of the Collector,  
Pune.

**Subject: Environmental clearance for stone proposals.**

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the screening category of 1(a) B2 of EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 108<sup>th</sup> meeting and decided to recommend the stone proposals listed below for prior environmental clearance to SEIAA subject to conditions. Information submitted by you/Mining Officer has been considered by State Level Environment Impact Assessment Authority in its 93<sup>rd</sup> meeting.

2. SEAC-I in its above said meeting considered total 01 proposal of Stone quarry from the District and recommended 01 proposals. As per list furnished by District Mining Officer vide letter dated 21.01.2016 the proposal satisfying conditions of SEAC-I & SEIAA are listed below:

**Brief Information submitted by the Mining Officer is as below:**

S. No.	Name of the Proponent,	Village	Taluka	Gat No./ Survey No.	Area (ha)	Land belonging to Pvt. or Govt. Land or others
1.	Navnath Shete	Amble	Maval	141	4.0 ha	Pvt.
3.	M/s. Laxmi Stone Crusher through Shekhar Chindhe Parwadi, Bhor (Pvt.)	Parwadi	Bhor	611/64 9	4.70 Ha	Pvt.

3. SEIAA in its 93<sup>rd</sup> meeting considering the recommendations of SEAC-I has decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment

Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions. So the Concern Authority should grant lease for individual lease holder stipulating conditions mentioned below:-

**Specific conditions:**

1. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.
2. The mining plan shall be approved first before initiating any mining operations.
3. Discharge of sewage from quarry sites should be strictly controlled
4. The quarries to maintain benches of 60 slope in the cut, 6 m depth in cut and 6 m for the bench
5. No dumping of material shall be allowed in the water resources of Nallas.
6. The Collector shall obtain the list of abandoned quarries in the District and prepare restoration plan for the same. In future, applications for the EC for quarries will be considered only if the restoration plan of abandoned and quarries is submitted.
7. No quarrying should be allowed in the run-off zone of hilly areas.
8. No quarry shall be allowed within safe distance from any habitation or human activity.
9. District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent.
10. It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting.
11. To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road.
12. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.
13. The configuration of benches should be: 60 degrees slope in the cut, 6 mt depth for cut and 6 mt width for the bench.
14. Collector shall ensure that no quarrying is carried out in forest or zudpi jungle.
15. No water sources shall be affected due to quarrying activity.
16. District Collector was requested to prepare restoration plan of closed quarries in the district.
17. All labour engaged in quarrying will be provided with protective gears like mask, helmets, boots etc.
18. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m.
19. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.
20. Project Proponent and District Collector to ensure that vehicles transporting stone should not be overloaded beyond stated capacity.
21. Project Proponent and District Collector to ensure that there is no violation of the Hon'ble NGT, Hon'ble Supreme Court order given in related matters.

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22. The District Collector to prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.
23. District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
24. Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded.
25. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
26. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department.
27. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit

**General conditions:**

1. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
2. All necessary statutory clearances shall be obtained before start of mining operations.
3. Mining / loading shall be limited to day hours' time only. The quarrying / loading shall not be done during night hours.
4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if required for the project.
7. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
8. No wildlife habitat will be infringed.

- (40)
9. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  10. Green belt development shall be carried out considering CPCB guidelines including selection of plant species in consultation with the local DFO/Horticulture Officer.
  11. Parking of vehicles should not be made on public places.
  12. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
  13. Appropriate mitigation measures shall be taken to prevent any kind of pollution in consultation with the Maharashtra Pollution Control Board. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
  14. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
  15. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
  16. Dispensary facilities for first-aid shall be provided at site.
  17. Occupational health surveillance program of the workers should be undertaken periodically.
  18. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
  19. Ambient air quality will be monitored at the site and the nearest habitation in the months of January, April and November. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF, GOI.
  20. Measures shall be taken for control of noise levels to the limits prescribed by CPCB.
  21. An Environmental Audit shall be annually carried out during the operational phase and be submitted to the Environment Department.
  22. Digital processing of the entire lease area in the district using remote sensing technique shall be done regularly once in three years for monitoring and report submitted to the Environment Department. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure on environmental protection measures shall be reported to the Regional Office, Ministry of Environment and Forests, Bhopal.

23. Revenue Authorities shall submit within 3 months their policy of (i) Standard operating process/ procedure to bring into focus any infringement/deviation /violation of environmental norms /conditions, (ii) Hierarchical system or Administrative order to deal with environmental issues and to ensure compliance of EC conditions and (iii) System of reporting of non compliance/violation of environmental norms to the District collector.
24. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the Environment Department, and the District Collector and the respective Regional Office of the Maharashtra Pollution Control Board.
25. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
26. The proposals has appraised on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and displayed at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
4. Conditions stipulated by SEAC-I and SEIAA has to be complied with.
5. The EC issued to the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment department. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
6. The validity period of the EC will be for 7 years as per MoEF&CC Notification dated 29<sup>th</sup> April, 2015 but limited to period of lease.
7. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent.

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Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
10. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
11. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This Environment Clearance is issued to the stone quarry proposals received from District Pune

*(Malini Shankar)*  
Member Secretary, SEIAA

**Copy to:**

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.
2. Shri T. C. Benjamin, IAS (Retired), Chairman, SEAC-I, 602, PECAN, Marigold, Behind Gold Adlabs, Kalyani Nagar, Pune - 411014.
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
4. Additional Chief Secretary, Revenue, Revenue & Forest Department.
5. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

(61) (43) 29,

6. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
7. Regional Office, MPCB, Pune
8. Collector, Pune
9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
11. Select file (TC-3).

(EC uploaded on 10/3/2016 )

# MAHARASHTRA POLLUTION CONTROL BOARD 103

## REGIONAL OFFICE, PUNE

Phone - (020) - 25811627  
 Fax - (020) - 25811029  
 Email : ropune@mpcb.gov.in  
 Visit At : <http://mpcb.gov.in>



3<sup>rd</sup> Floor, "Jog Center"  
 Wakdewadi Mumbai-Pune Road,  
 Pune - 411 003.

Orange/S.S.I.

Date: 24/10/2018

Consent No: RO-PUNE/CONSENT/181000/282

Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s Shri Om Sai Stone Crusher,  
 Gat No 612, Parwadi,  
 Tal Bhor, Dist Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.01.2020
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Stone Crushed	85	Brass/Day

### 3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.40 M<sup>3</sup>.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: — NA —
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
 

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	30	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	5	Brass/M	--	Sale

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3<sup>rd</sup> of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.50 CMD
(ii) Industrial Processing	...	0.60 CMD
(iii) Industrial Sprinkling	...	2.00 CMD
(iv) Agriculture / Gardening	...	0.90 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. **Standards for Emissions of Air Pollutants:**

- (i) SPM/TPM      Not to exceed      The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 micrograms/Nm<sup>3</sup>
- (ii) SO<sub>2</sub>              Not to exceed      ---      Kg/day

**6. Standards for Stack Emissions:**

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
--NA--			

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
--NA--		

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

**(v) Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

**7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:**

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
--NA--				

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.

2. The industry should comply with the Hazardous and Other Waste (M&TM) Rules, 2016.

a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process

without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (M&TM) Rules, 2016.

**8. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste - The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

- 9. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
- 10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
- 11. Industry shall obtain NOC from Central Ground Water Authority in case of ground water extraction for the activity.
- 12. Industry shall submit Bank Guarantee of Rs 50000 valid till 31.03.2020, within 15 days, in favour of Regional Officer Pune, towards Operation and Maintenance of Pollution Control systems.
- 12. The Capital investment of the industry is Rs 90.0 Lakh.

For AND ON BEHALF OF M.P.C. BOARD

*(Signature)*  
 (Dr.H.D.Gandhe)  
 Regional Officer, Pune

To,  
 M/s Shri Om Sai Stone Crusher,  
 Ga# No 612, Parwadi,  
 Tal Bhor, Dist Pune.

- Copy to:
- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
  - 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of.

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	25000	TXN1704001231	07.04.2017

Industry has paid fee of Rs 25000. Out fo which Rs 15000 is charged for this consent. Remaining Rs 10000 is balance with the Board and same shall be considered during next renewal of consent.

Maharashtra Pollution Control Board

147

108



## Maharashtra Pollution Control Board

### महाराष्ट्र प्रदूषण नियंत्रण मंडळ

#### Application for Consent/ Authorisation

Sir,  
I/We hereby apply for\*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

#### Consent Information

<b>UAN No:</b> MPCB-CONSENT-0000092264	<b>Application Date:</b> May 13, 2020	<b>Payment Received on:</b> May 13, 2020	<b>Industry Name:</b> Shri Om Sai Stone Crusher
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#### Industry Information

<b>Consent To:</b> Renewal (Normal)	<b>IIN No.:</b> 00	<b>Submit to:</b> SRO - Pune I	<b>Gross Capital in lakhs</b> 90.00
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<b>Type of institution:</b> Industry	<b>Industry Type:</b> 064 Stone crushers	<b>Category:</b> Orange	<b>Scale:</b> S.S.I
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<b>EC Reqd.</b> No	<b>EC Obtained</b> No	<b>EC Ref. No.</b> -
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<b>Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)</b>	No
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#### General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

<b>Name</b> MR. VINOD NAMDEV MANGDE	<b>Address</b> Gat No. 612, At. Parwadi, Post-Kurangwadi, Tal- Bhor, Dist.-Pune.
<b>Designation</b> OWNER	<b>Taluka</b> BHOR
<b>Area</b> PARAWADI	<b>District</b> Pune
<b>Telephone</b> 9823950968	<b>Fax</b> -
<b>Email</b> dattamangade5032@gmail.com	<b>Pan Number</b> ACMFS3857M

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

#### Industry name

Shri Om Sai Stone Crusher

#### Location of Unit

Parwadi

#### Survey number/Plot Number

G. No. 612 At -Parwadi, Tal- Bhor, Dist -Pune

# MAHARASHTRA POLLUTION CONTROL BOARD

## REGIONAL OFFICE – PUNE

Phone No. (020) 2581 1694  
(020) 2581 1627  
Fax No. (020) 2581 1029  
Visit us at <http://mpcb.gov.in>



Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old Pune- Mumbai Road,  
PUNE – 411 003

MPCB/ROPI/ 201 0000082

Date: 05/10/2020

To,  
M/s. Shri Om Sai Stone Crusher.  
G. No. 612 At -Parwadi, Tal- Bhor, Dist -Pune  
Taluka- Bhor Dist.-Pune.

**Sub:** Final Refusal of Consent under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Waste (M& TM) Rules 2016.

**Ref:** 1) Your application for consent to renewal vide UAN No-  
MPCB- Consent- 00000 92264  
2) Scrutiny letter vide dtd. 15.05.2020, 17.05.2020 and 19.05.2020.  
3) Letter issued from Gram panchayat parwadi vide dtd.30.08.2019  
Tal.-Bhor Dist.-Pune.

**WHEREAS**, you had applied for consent vide above reference (1) under the provision of Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under the Hazardous and Other Wastes (M & TM) Rules, 2016.

**AND WHEREAS**, Sub-Regional Officer has processed and submitted the said application to this office with non-Compliances/discrepancies in the application as follows

1. You have not submitted latest CA certificate.
2. You have not submitted the details of BG of Rs.50000/- which is imposed in the existing consent to operate dtd. 24.10.2018.
3. You have not submitted reply of scrutiny letter issued by SRO office.

**AND WHEREAS**, Grampanchayat has submitted letter regarding not to give permission to your crusher.

**AND WHEREAS**, it is noted that, after communication and given sufficient time period, you have failed to submit reply to above notices which shows your negligent attitude towards compliance of Provision of the Water (P& CP) Act, 1974 and the Air (P& CP) Act, 1981 & Hazardous & Other Waste(M& TM) Rules 2016 and Environment Protection.

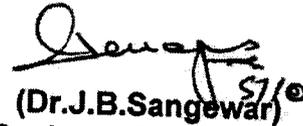
**NOW THEREFORE**, your application for Consent is hereby refused under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Waste 2016.

2..

..2..

Please note that establishment/operating the unit without consent of the Board is an offence and attracts further stringent legal action as deem fit under the provision of various Environmental enactments, which may please be noted.

For AND ON BEHALF OF M.P.C. BOARD



(Dr. J.B. Sangewar)  
Regional Officer, Pune

Copy to:-

Sub Regional Officer, MPCB, P-I.

- You are hereby directed to serve the notice and submit present status report.

## Application for Consent/ Authorisation

Sir,  
I/We hereby apply for\*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

### Consent Information

<b>UAN No:</b> MPCB-CONSENT-0000101682	<b>Application Date:</b> Nov 4, 2020	<b>Payment Received on:</b> Nov 4, 2020	<b>Industry Name:</b> Shri Om Sai Stone Crusher
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### Industry Information

<b>Consent To:</b> Renewal (Normal)	<b>IIN No.:</b>	<b>Submit to:</b> SRO - Pune I	<b>Gross Capital in lakhs</b> 90.00
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<b>Type of institution:</b> Industry	<b>Industry Type:</b> 064 Stone crushers	<b>Category:</b> Orange	<b>Scale:</b> S.S.I
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<b>EC Reqd.</b> No	<b>EC Obtained</b> No	<b>EC Ref. No.</b> -
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<b>Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)</b>	No
---	----

### General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

<b>Name</b> MR. VINOD NAMDEV MANGDE	<b>Address</b> Gat No. 612, At. Parwadi, Post-Kurangwadi, Tal- Bhor, Dist.-Pune.
<b>Designation</b> OWNER	<b>Taluka</b> BHOR
<b>Area</b> PARAWADI	<b>District</b> Pune
<b>Telephone</b> 9823950968	<b>Fax</b> -
<b>Email</b> dattamangade5032@gmail.com	<b>Pan Number</b> ACMFS3857M

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

#### Industry name

Shri Om Sai Stone Crusher

#### Location of Unit

Gat No. 612, At. Parwadi, Post-Kurangwadi, Tal- Bhor, Dist.-Pune.

#### Survey number/Plot Number

Gat No. 612

# MAHARASHTRA POLLUTION CONTROL BOARD

## REGIONAL OFFICE, PUNE

Phone - (020) - 25811627  
 Fax - (020) - 25811029  
 Email : ropune@mpcb.gov.in  
 Visit At : <http://mpcb.gov.in>



3<sup>rd</sup> Floor, "Jog Center"  
 Wakdewadi Mumbai-Pune Road,  
 Pune - 411 003.

Orange/S.S.I.

Date: 26/11/2020

Consent No: RO-PUNE/CONSENT/ 2011001290

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....  
 CONSENT is hereby granted to

M/s. Shri Om Sai Stone Crusher,  
 Gat No 612, At.-Parwadi, Post-Kurangwadi  
 Tal.- Bhor, Dist Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

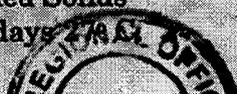
1. The Consent to Operate is granted for a period up to: 31.01.2026
2. The Consent is valid for the manufacture of -

Sl. No.	Product Name	Maximum Quantity	UOM
1.	Stone Crushed	85.0	Brass/Day

### 3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.50 M<sup>3</sup>.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: — NA —
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
 

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days	Not to exceed	100	mg/l.



(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	5.0	Brass/M	--	Sale

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3<sup>rd</sup> of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.60 CMD
(ii) Industrial Processing	...	2.00 CMD
(iii) Industrial Sprinkling	...	5.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

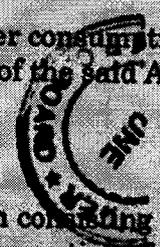
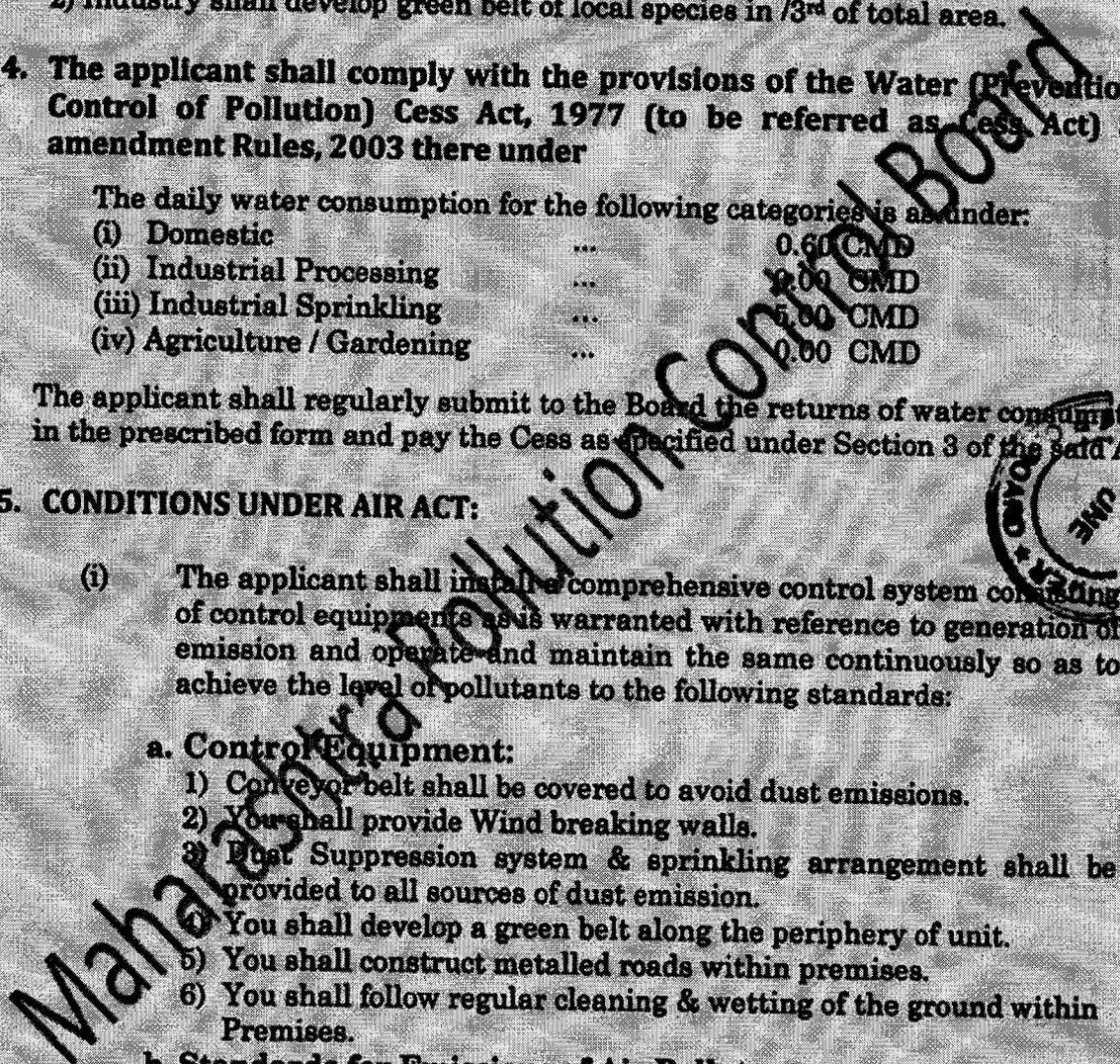
(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. **Standards for Emissions of Air Pollutants:**

- (i) SPM/TPM      Not to exceed      The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 micrograms/Nm<sup>3</sup>
- (ii) SO<sub>2</sub>              Not to exceed      --- Kg/day



## 6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
--NA--			

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
--NA--		

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

- (v) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

## 7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
--NA--				

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.

2. The industry should comply with the Hazardous and Other Waste (M&TM) Rules, 2016.

- a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process

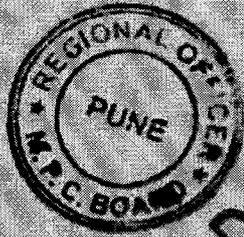
without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (M&TM) Rules, 2016.

**8. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. Industry shall obtain NOC from Central Ground Water Authority in case of ground water extraction for the activity.
12. Stone metal transportation being carried out through heavy vehicles during uncrowded time so that their shall not be any threat nuisance to the nearby residence in the village.
13. Industry shall extend existing Bank Guarantee of Rs. 60000 valid till 30.04.2026, within 15 days, in favour of Regional Officer Pune, towards Operation and Maintenance of Pollution Control systems.
14. The Capital investment of the industry is Rs 90.0 Lakh.



For AND ON BEHALF OF M.P.C. BOARD

*(Signature)*

(Dr. J.B. Sangewar)  
Regional Officer, Pune

To,  
M/s. Shri Om Sai Stone Crusher,  
Gat No 612, At.-Parwadi Post-Kurangwadi  
Tal.- Bhor, Dist Pune.

Copy to:

- 1) Sub-Regional Officer, MPCB, P-I / P-II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of-

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	5000.0	TXN2011000384	04.11.2020
The balanced fees of Rs. 10000/- is considered for this consent			

# MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE – PUNE-I

Ph. 020-25811694  
Fax. 020-25811029



Jog Center Bldg.  
2nd floor, Wakdevadi,  
Old Mumbai – Pune Highway,  
Pune 411003

## Visit Report

Name & Address of Industry :- M/s. Shri Om Sai Stone Crusher,  
Gat No. 612, Parwadi, Tal. Bhor,  
Dist. Pune.

Date of Visit :- 9<sup>th</sup> Nov. 2020

Industry Representative :- Dattatray Mangade, Partner

Consent Validity :- C TOO valid up to - 31.01.2020.  
Applied for renewal of CO.

### Observations:-

— Visited to industry for checking the compliance of consent conditions & investigation of complaint which is filed by Sarpanch Grampanchayat Parwadi regarding air pollution & following observations made as -

- 1) During visit stone crusher was not found in operation.
- 2) The stone is approx. 1 km away from village Parwadi.
- 3) The stone crusher has provided water sprinkling arrangement at jaw crusher, transfer points of conveyor belts. The stone crusher also provided water fogging system at loading of vehicles.
- 4) The stone crusher has provided G.I. sheet covering to vibrating screen & conveyor belts to control the dust emissions.
- 5) The stone crusher has provided 20 feet height tin sheets around the crusher as wind breaking wall.

(P.T.O.)

- 6) The stone crusher has planted plants periphery of stone crusher, approx. height of plants is 10 feet.
- 7) Said stone crusher is not operated in rainy season.
- 8) The said stone crusher has obtained mining permission from District Mining Officers Pune, same complaint after investigation they issue the permission.

Dattatray Mangade  
(Dattatray Mangade)  
Partner.

S. J. Bhoi  
(S. J. Bhoi)  
F.O.  
MPCB, Pune-1

# Maharashtra Pollution Control Board

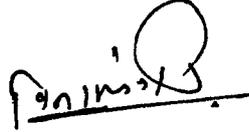
Regional Office, Pune

## Visit Report

Date: 15/03/2022

1	Name and Address of Stone Crusher with E mail ID & Contact No.	M/s. Shri Om Sai Stone Crusher, Gat No. 612, At Parwadi, Post-Kurangwadi, Tal-Bhor, Dist. Pune. (8888785032)		
2	Industry representative	Vinod Hamdev Mangade, Owner		
3	Consent status	CO valid upto 31.01.2026		
4	Production details	Crushed Stone - 85 Brass/Day.		
5	Operational status	Not in operation.		
6	Air Pollution Control Systems provided	Yes	No	Present status
A	Dust containment cum suppression system			
i)	The crusher (primary (jaw crusher) & Secondary and Screen (vibratory/rotary)	✓		Both vibrating screens covered with GI sheet.
ii)	Belt conveyors	✓		7 Nos. Conveyer Belts covered with GI sheets
B	Water sprays/sprinklers at following strategic locations			
i)	Raw Material unloading Hopper	✓		
ii)	Chute to Primary / Secondary Crusher	✓		
iii)	Belt Conveyor	✓		
iv)	Finished product (stock pills)/ Discharge Points	✓		During visit stone crusher was not found in operation there is no any stock of final product.
v)	Regular cleaning and wetting of the ground within premises / water sprinkling arrangement within premises to arrest the fugitive dust emissions	-		Stone crusher is not in operation. during visit overall premises were found cleaned.
C	Wind breaking wall.	✓		20 feet height tin sheets around the crusher.
D	Metallic roads within premises.		✓	Existing kaccha road is there.
E	Tree plantation along periphery of the plot	✓		About approx. 120 Nos plants planted periphery of stone crusher

Observations: During visit stone crusher was not found in operation. As reported by owner from last two months stone crusher is not in operation due to MSEDCL has disconnected the electricity supply because of stone crusher has not paid the electricity Bill amount:-



(Vinod Namdev Mangade)  
Owner.



(S.J. Bhoi)  
F.O.

MPCB, Pune-1

**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone: 24010437/24020781  
24045589/24037124/24035273  
Fax: 24024068 /24023516



Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor,  
Sion, Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E)  
Mumbai - 400 022.

No. BO/JD(APC) /TB-3/B- 1245

Date: 24/03/2017

**CIRCULAR**

**Sub: Policy for grant of Consents to Stone Quarries in the State of Maharashtra.**

- Ref:** 1) Revised Classification of Industrial Sectors published by Central Pollution Control Board dated 07/03/2016.  
2) Minutes of Consent Committee Meeting of the MPC Board dated 16/06/2016.  
3) Minutes of Consent Appraisal Committee Meeting of the MPC Board dated 10/10/2016.

.....  
The Central Pollution Control Board has issued modified directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 07/03/2016 regarding harmonization of classifications of industrial sectors under Red / Orange / Green / White categories. The stone quarrying activity does not covered in this classification of the industries.

The Maharashtra Pollution Control Board has received various applications for grant of Consent to stone quarrying activities. In order to ascertain the category of the stone quarry activity and to cover this activity under the consent management of the Board, this matter was discussed in the Consent Committee meeting of the Board held on 16/06/2016 and Consent Appraisal Committee meeting of the Board held on 10/10/2016. In these meetings, the following decisions were taken for grant Consent to Establish/Operate to the stone quarry activity:

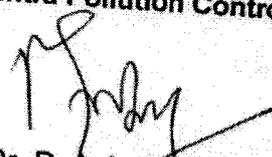
**Circular - Page No:2**

- I. Stone quarry having area 5 Hector and above are covered under the Consent regime.
- II. Stone quarry having area below 5 Hector will comes under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and they will implement the Guidelines for Environmentally Sound Operations for Stone Quarries issued by the Maharashtra Pollution Control Board.
- III. The stone quarry activity is not allowed in the eco sensitive area declared by the Government of India/Government of Maharashtra/and any other Government competent authority.

The District Collector shall strictly implement & impose the said guidelines at the time of granting permission to the stone quarrying activities below 5 Hectors. They shall also ensure that the stone quarries having area 5 Hector and above shall obtain valid consent to establish/operate from the Maharashtra Pollution Control Board within next 30 days from the date of issuance of this circular.

These Guidelines are come into force with an immediate effect from the date of issuance of this circular and all the District Collectors in the State of Maharashtra are hereby directed to implement the above guidelines. In addition, it is directed to all concerns to implement the above Guidelines within 30 days from the date of issue of this circular.

For & behalf of the  
Maharashtra Pollution Control Board,

  
(Dr. P. Anbalagan, IAS)  
Member Secretary

D.A.: Guidelines for Stone Quarry.

Copy submitted for information to:

- Hon'ble Additional Chief Secretary (Environment), Govt. of Maharashtra, Mantralaya, Mumbai
- And Hon'ble Chairman, M.P.C. Board, Mumbai.

P.T.O

Circular - Page No:3

Copy for Information and implementation to:

- The All Divisional Commissioner, State of Maharashtra.
- The All District Collectors, State of Maharashtra.
- Directorate of Geology and Mining, GoM, Civil Line, Nagpur.
- The All District Mining Officer, State of Maharashtra.

**D.A.: Guidelines for Stone Quarry.**

Copy to:

- Principal Scientific Officer / Assistant Secretary (Technical)/Joint Director (Air Pollution Control)/Joint Director (Water Pollution Control) /RO (HQ)/ RO (Cess), M.P.C. Board, Sion, Mumbai-400022.

Copy for information and necessary action to:

1. The all Regional Officers/ Sub Regional Officer, M.P.C. Board -They are directed to serve the copy of the said circular along with Guidelines for Environmentally Sound Operations for Stone Quarries to the concerned District Collectors in the State of Maharashtra as per their jurisdiction.

-----XXXXX-----

पंचायत समिती भोर ,  
ग्रामपंचायत विभाग ,  
जा.क्र. पंचा/वशी/८४/२०२१  
दिनांक ०२/०८/२०२१

प्रति ,

मा. निवासी उपजिल्हाधिकारी , पुणे,  
( खनिकर्म शाखा, )  
“ बी ” विंग चौथा मजला पुणे.

**विषय :- मौजे पारवडी ता. भोर येथील खडी क्रेशर व खाणकाम कायमस्वरूपी बंद करणेबाबत.**

संदर्भ :- १) आपलेकडील पत्र जा.क्र. खनिकर्म /कावि /७३५/२०२१ दिनांक १९/३/२०२१.  
२) या कार्यालयाकडील पत्र. जा.क्र. पंचा/वशी/२/३६९/२१ दिनांक १२/४/२०२१

महोदय ,

उपरोक्त संदर्भ क्र. १ अन्वये मौजे पारवडी ता. भोर येथील खडी क्रेशर व खाणकाम संदर्भात सरपंच/ सदस्य ग्रामपंचायत पारवडी ता. भोर-यांनी केलेल्या तक्रारीच्या अनुषंगाने संदर्भ क्र. २ अन्वये उपअभियंता, बांधकाम , उपअभियंता , ग्रामीण पाणीपुरवठा व विस्तार अधिकारी कृषी विभाग यांना स्थळपाहणी करून अहवाल सादर करणेबाबत सूचित केलेले होते. त्यानुसार त्यांनी स्थळपाहणी करून त्याबाबतचा अहवाल या कार्यालयास सादर केलेला आहे.

सदर अहवालातील मुद्द्यांच्या अनुषंगाने उपअभियंता ,बांधकाम पंचायत समिती भोर यांनी स्टोन क्रेशरमुळे घरांना तडे गेल्याचे स्पष्ट होत नसलेचे , उपअभियंता ग्रामीण पाणी पुरवठा पंचायत समिती भोर यांनी खडी क्रेशरमुळे विहीरीचे पाणी कमी झाल्याचे दिसून येत नाही तसेच विस्तार अधिकारी कृषी यांनी स्टोन क्रेशरमुळे पिकांवर प्रथमदर्शनी धुरळ्याचा परिणाम आढळून आलेला नाही असे नमूद केलेले आहे.

तरी सदर तीनही विभागांच्या अहवालानुसार मौजे पारवडी ता. भोर येथील खडी क्रेशर व खाणकाम यामुळे पारवडी गावातील घरांवर तडे जाणे , भुजल पातळी कमी होणे , व पिकांवर धुळीचा परिणाम होणे या बाबींवर परिणाम होत असलेचे स्पष्ट होत नाही . सोबत तीनही विभागांच्या स्थळपाहणी अहवालाच्या छायांकित प्रती सादर करीत आहे.

  
गटविकास अधिकारी (वर्ग-१)  
पंचायत समिती भोर

Translated copy of  
letter dt. 2/8/21

Panchayat Committee Bhor,  
Gram Panchayat Division  
S.No. Pancha / Vashi / 842/2021  
Dated 02/08/2021

Copy,  
Hon'ble Resident Deputy Collector, Pune,  
(Mining Branch,)  
B Wing, 4th Floor, Pune

Subject: - Regarding permanent closure of stone crushing and mining at Mauje Parwadi,  
Taluka Bhor.

References: - 1) Your letter J No. Mining / Kavi/ 735/2021 Dated 19/3/2021.  
2) Letter from this office. J.No. Pancha / Vashi / 2/369/21 Dated 12/4/2021

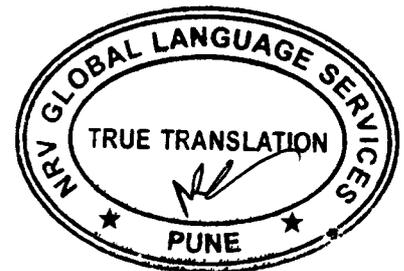
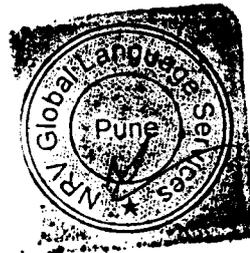
Sir,

In connection with the complaint lodged by Sarpanch / Members of Gram Panchayat, Parwadi Taluka Bhor, regarding stone crushing and mining at Mauje Parwadi, Taluka Bhor under the above reference No. 1, the Deputy Engineer - Construction, Deputy Engineer - Rural Water Supply and Extension Officer were instructed to inspect the site and submit a report. Accordingly, they have inspected the site and submitted a report to this office.

Regarding the issues in the report, Deputy Engineer, Construction, Panchayat Committee, Bhor said that it was not clear that the houses were damaged due to the stone crusher. The Deputy Engineer, Rural Water Supply, Panchayat Committee, Bhor said that the well water does not appear to have depleted due to the stone crusher; and Extension Officer, Agriculture has stated that the effect of stone crusher on crops has not been detected at first sight.

However, according to the reports of all the three departments, it is not clear that the stone crusher and mining at Bhor in Mauje Parwadi taluka is affecting the houses in Parwadi village, causing ground water level depletion and crop damage. Along with this, all the three departments are presenting photocopies of the site inspection report.

Group Development Officer (Class 1)  
Panchayat Committee Bhor



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

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 Mumbai Pune Highway,  
 Pune 411003

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MPCB/ PUNE/ 211006 - FT3 - 0207

06-10-2021

To,  
 Executive Engineer,  
 Public Works Department,  
 Zilla Parishad,  
 Pune.

**Subject:** Hon'ble NGT Original Application No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors.

**Reference:** 1. Hon'ble NGT Order dtd. 19/05/2021 passed by Hon'ble NGT.  
 2. Site visit carried out by committee members on 08/09/2021.

Sir,

This is to inform you that the Hon'ble National Green Tribunal in O.A. No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors., vide Order on 19/05/2021 directed the Joint Committee comprising of SEIAA, MPCB and District Magistrate, Pune to visit the site in question and verify the allegations made by the applicant and submit the report.

Accordingly, a joint committee visited to the stone crusher on 08/09/2021, during site visit matter discussed with applicant and stone crusher owner regarding points raised by applicant. The objections raised by the applicant are directly related to the authenticity of the approval given by your Department and therefore, this lead to be checked and verify by your department.

Applicant and villagers raised issue of damage of existing village road due to transport of heavy vehicles of stone crushers. However, during discussion, stone crusher owner informed that the road is used for the transportation of only finished product. He also informed that if allowed he will construct road from Yamai Mal to Khusgaon Khind Velha Road ( 500-600 meter) and divert his vehicles in order to avoid disturbances to the villagers.

Therefore, in order to comply with the Orders passed by the Hon'ble NGT, the Joint Committee require the information from your office, on above points and with respect to allegations made in the application filed before Hon'ble NGT.

You are requested to submit the information on the point alongwith supporting evidence for onward submission before the Hon'ble NGT on the following e-mail addresses at the earliest.

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)

Yours Faithfully,

(Pratap Jagtap)

Sub-Regional Officer, Pune-I  
 Maharashtra Pollution Control Board.

Enclosure: - NGT Order

Copy submitted for information to: -

1. Regional Office, M.P.C. Board, Pune.
2. SDO Bhor, Dist. Pune for information and necessary follow-up.

13/10/21  
 अधिक लिपिक  
 बांधकाम विभाग (उत्तर),  
 पुणे जिल्हा परिषद, पुणे

o/c

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

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 Mumbai Pune Highway,  
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MPCB/ PUNE/  
 Reminder I

21115 - FT3 - 0156

15-11-2021

To,  
 Executive Engineer,  
 Public Works Department,  
 Zilla Parishad,  
 Pune.

**Subject:** Hon'ble NGT Original Application No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors.

**Reference:** 1. Hon'ble NGT Order dtd. 19/05/2021 passed by Hon'ble NGT.  
 2. Site visit carried out by committee members on 08/09/2021.  
 3. This office letter dtd. 06/10/2021.

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Applicant and villagers raised issue of damage of existing village road due to transport of heavy vehicles of stone crushers. However, during discussion, stone crusher owner informed that the road is used for the transportation of only finished product. He also informed that if allowed he will construct road from Yamai Mal to Khusgaon Khind Velha Road ( 500-600 meter) and divert his vehicles in order to avoid disturbances to the villagers.

Therefore, in order to comply with the Orders passed by the Hon'ble NGT, the Joint Committee require the information from your office, on above points and with respect to allegations made in the application filed before Hon'ble NGT.

Once again you are requested to submit the information on the point alongwith supporting evidence for onward submission before the Hon'ble NGT on the following e-mail addresses at the earliest.

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)

Yours Faithfully,

  
 (Pratap Jagtap)

Sub-Regional Officer, Pune-I  
 Maharashtra Pollution Control Board.

Enclosure: - NGT Order

Copy submitted for information to: -

1. Regional Office, M.P.C. Board, Pune.
2. SDO Bhor, Dist. Pune for information and necessary follow-up.

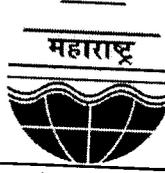
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Mumbai Pune Highway,  
Pune 411003

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MPCB/ PUNE/  
**Reminder II**

22 0114-FT3-0241

14-01-2022

To,  
Executive Engineer,  
Public Works Department,  
Zilla Parishad,  
Pune.

**Subject:** Hon'ble NGT Original Application No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors.  
**Reference:** 1. Hon'ble NGT Order dtd. 19/05/2021 passed by Hon'ble NGT.  
2. Site visit carried out by committee members on 08/09/2021.  
3. This office letter dtd. 06/10/2021 & Remider I dtd. 15/11/2021.

Sir,

This is to inform you that the Hon'ble National Green Tribunal in O.A. No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors., vide Order on 19/05/2021 directed the Joint Committee comprising of SEIAA, MPCB and District Magistrate, Pune to visit the site in question and verify the allegations made by the applicant and submit the report.

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Therefore, in order to comply with the Orders passed by the Hon'ble NGT, the Joint Committee require the information from your office, on above points and with respect to allegations made in the application filed before Hon'ble NGT.

Once again you are requested to submit the information on the point along with supporting evidence for onward submission before the Hon'ble NGT on the following e-mail addresses at the earliest.

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)

Yours Faithfully,

(Pratap Jagtap)

Sub-Regional Officer, Pune-I  
Maharashtra Pollution Control Board.

Enclosure: - NGT Order

Copy submitted for information to: -

1. Regional Office, M.P.C. Board, Pune.
2. SDO Bhor, Dist. Pune for information and necessary follow-up.

o/c

Pune Zilla Parishad Pune  
New Administrative Building  
Works North Division  
Outward no-zp/cc/7/22  
Date 17/3/2022

To,

Pratap Jagtap,  
Sub- Regional Officer, Pune-I  
Maharashtra Pollution Control Board.

Subject :- Hon'ble NGT Original Application No.35/2021 filed by Sarpanch,  
Parwadi, Gram Panchayat vs. M/s.Om Sai Stone Crusher & Ors.

Reference :- 1.Hon'ble NGT Order dtd.19/5/2021 passed by Hon'ble NGT.  
2.Site visit carried out by committee members on 8/9/2021.  
3.This office letter dtd.6/10/2021 & Remider I dtd.15/11/2021.  
4.Sub- Regional Officer, Pune-I Maharashtra Pollution Control  
Board No.MPCB/ PUNE/220114-FT 3-0241 Date 14/1/2022.

With respect to above Subject this to inform you that the  
stone crusher owner Suggested Yamai mal to Khusgaon Khind road is not  
included in road development programme 2001-2021. So that it is non plan road.  
I do not have authority to give permission to stone crusher owner to Construct  
Yamai mal to Khusgaon khind non plan road.

Thanking you.

  
Executive Engineer (North)  
Zilla Parishad, Pune

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

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Pune 411003

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MPCB/ PUNE/ 220401 - F13 - 0066

Date = 01-04-2022

To,  
Executive Engineer,  
Public Works Department,  
Zilla Parishad,  
Pune.

**Subject:** Hon'ble NGT Original Application No. 35/2021 filed by Sarpanch, Parwadi, Gram Panchayat vs. M/s. Om Sai Stone Crusher & Ors.

- Reference:** 1. Hon'ble NGT Order dtd. 19/05/2021 passed by Hon'ble NGT.  
2. Site visit carried out by committee members on 08/09/2021.  
3. This office letter dtd. 06/10/2021 & Remider I dtd. 15/11/2021.  
4. Your reply received through email dtd. 17/03/2022  
5. This office letter dtd. 17/03/2022.

Sir,

This office has communicated letter vide ref. 3 and asked submit the information as during committee visit, villagers raised issue of damage of existing village road due to transport of heavy vehicles of stone crushers. However, during discussion, stone crusher owner informed that the road is used for the transportation of only finished product. He also informed that if allowed he will construct road from Yamai Mal to Khusgaon Khind Velha Road ( 500-600 meter) and divert his vehicles in order to avoid disturbances to the villagers.

Accordingly you have submitted the reply through email on 17/03/2022 and mentioned that Yamai Mal to Khusgaon Kind Velha Road is not covered under development programme of 2001-2021 & hence it is non planned road. However you have not given opinion about damage of existing village road due to transport of heavy vehicles of stone crusher.

You are requested to submit the information in English language with clear cut comments about any violation with evidence within 3 days. Else this office will submit the report to Hon'ble NGT without your says.

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)

Yours Faithfully,

(Pratap Jagtap)  
Sub- Regional Officer, Pune-I  
Maharashtra Pollution Control Board.

Copy submitted for information to: -

1. Regional Office, M.P.C. Board, Pune.



**Office of the Senior Geologist**  
**Groundwater Surveys and Development Agency, GoM.**

Bhujal Bhavan, K.B Joshi Marg, Shivaji Nagar, Pune 05

Phone No 020 25521756/25521754

Email - [srgeolpnd@rediffmail.com](mailto:srgeolpnd@rediffmail.com)

No. SG/GSDA/Pune/Tech/LGW/ 636 / 2021

Date: 23/11/2021

[21/230-PS-0018]

To,

Sub Regional Officer, Pune-I

Maharashtra Pollution Control Board, Pune.

**Subject** - Hon NGT original application number 35/2021 filed by Sarpanch Parwadi Gram Panchayat vs M/s Om Sai Stone Crusher and others.

**Reference**- 1. Your letter MPCB/ Pune/ 211006 - FTS- 0204 dated 06/10/2021

2. Hon'ble NGT order dated 19/05/2021 passed by Hon'ble NGT.

With reference to the above subject, the hydrogeological survey was carried out from this office at the proposed mining land located at Gat No 611, 612 and 649 Village Parwadi, taluka Bhor, district Pune.

The Detail hydrogeological survey report is enclosed herewith for your kind information and further reference.

SRO PP  
 29/11/21

sdmtg  
 line with file  
 30/12

**Senior Geologist,**

Groundwater Surveys & Development Agency,  
 Dist Pune.

Enclosure:- Hydrogeological survey report

Copy submitted for information to -

1. Resp Regional Deputy Director, GSDA, Pune region, Pune.
2. Sub Division Officer, Sub Division Bhor, district Pune.



**Office of the Senior Geologist**  
**Groundwater Surveys and Development Agency, GoM.**  
 BhujalBhavan, K.B Joshi Marg, Shivaji Nagar, Pune 05  
 Phone No 020 25521756/25521754

## Hydrogeological Survey Report

Hydrogeological survey was carried out by this office in the presence of concern personnels at the said Gat.No.611, 612 and 649 of village Parwadi, Taluka Bhor, Dist Pune.

At the time of Hydrogeological survey the following concern personnel were present.

- 1, Shri.Vinod Mangade, Land Owner
2. Shri, Dhavade, Representative,

The details of the proposed site are as below.

Name of Village	<b>Parwadi, Taluka-Bhor, Dist Pune.</b>
Co-ordinates	Lat – 18°17' 15"N, Long -73° 48'30"E
Elevation (msl)	715.80 m
Toposheet& Quadrant No	47 F/15 and 3A
Watershed No.	BM-57
Category of Watershed	Safe (As per GWA 2019-20)
Rock Type	Basalt
Aquifer (Water bearing Zone)	Shallow Aquifer ( Jointed and Fractured Basalt)

### **Location:**

The village Parwadi is located towards South direction of Pune City at a distance of about 40 km and due North of Bhor a taluka place at a distance about 35 km. The area under study i.e said Gat No. 611, 612 and 649 are located towards North of Village Parwadi at a distance of about 1.50 km.

### **Geomorphology:**

The topography of the village is undulated, northern and eastern part of village shows hilly region and sloping towards southern direction. The general slope of the village area is towards South direction. The first and second order streams are originated from northern and eastern part of the village area and flowing towards South direction and meets to Gunjavani River.

**Geology:**

The nearby area of the proposed Mining land consists of solidified layers of basalt and thickness of each layer varies from 8.00 to 15.00 meters and formed during upper Cretaceous to lower Eocene period of Geological time scale. The basalt rock is dark grey to black in colour, fine to medium grained, medium jointed and fractured in nature. The information regarding geological as well as lithological section of the proposed area is as below.

Lithology	Greyish to brownish coarse grained soil	0.00 - 0.50 m
	Highly to moderately weathered Basalt.	0.50 - 3.00 m
	Greyish black coloured, fine to medium grained, jointed and fractured Basalt.	3.00 - 5.00 m
	Greyish black coloured partly jointed Massive Basalt	Below 5.00 m.

**Hydrogeological Conditions:**

At the studied Gat No. the Soil thickness ranges from 0.00 - 0.50 m, the weathered basalt thickness ranges 0.50-3.00m, jointed and fractured basalt ranges 3.00 - 5.00 m. below 5.00 m the Greyish black coloured compact Massive Basalt. The entire area of the surveyed Gat No. is underlain by the basaltic lava flows of upper Cretaceous to lower Eocene age. Geologically the area is covered by jointed basalt. Ground water in Deccan Trap Basalt occurs mostly in the upper weathered and fractured parts under phreatic conditions.

**Observations:**

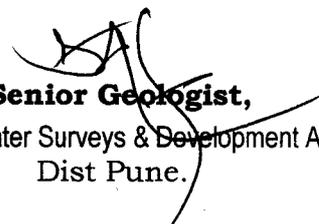
On the basis of Hydrogeological survey done by this office, the proposed land i.e Gat No. 611, 612 and 649, there is not seen any Habitations, Settlement, School, College, Temple, Bridges, Railway lines and Public drinking water sources in the vicinity of stone mining land area (i.e Gat No. 611, 612 and 649). The private groundwater sources such as Irrigation Dug well (2 Nos.) are observed and which are 330-560 m away from mining land area and 2 Nos. of bore wells are observed and which are about 260 m away from mining area. The distance between mining area and existing groundwater sources is safe from the point of groundwater. The excavation of stone from the proposed Gat Nos. may not have any adverse impact on groundwater and on groundwater sources present. Due to the stone mining at the proposed land, the artificial water storage structure may form. The rainwater may store during the monsoon and it may helpful for increasing groundwater in surrounding area through joints and fractures. This Groundwater storage may be helpful

for existing groundwater sources. At the proposed land the stone mining activity will not hamper or obstruct any natural regime of resource or flow of water during monsoon.

**Recommendations:**

On the basis of observations during hydrogeological survey following recommendations are,

1. At the time of excavation process the applicant /company /every holder of a prospecting license or a lease shall take all possible precautions to minimize dust pollution and safeguard measures.
2. The applicant /company /every holder of a prospecting license or a lease shall take all possible precautions to prevent or reduce to a minimum discharge of toxic and objectionable liquid effluents from minor mineral quarry, workshop or processing plant into surface or groundwater bodies and usable lands. These effluents shall conform to the standards laid down in this regard, and they shall not be allowed to be flown discharged in the adjoining forest land, if any.
3. At the time of excavation process the applicant /company /every holder of a prospecting license or a lease shall take all possible precautions for maintaining the natural ecosystem and aquifer system available if any and also do not disturb the surface water body available/formed in the vicinity of proposed land if any.
4. At the time of excavation process the applicant /company /every holder of a prospecting license or a lease shall take all possible precautions for maintaining to avoid the runoff zone for excavation and mining must be done in recharge area. Also do not disturb the natural drainage system, natural springs and aquifer system available/formed if any.
5. In view of stone mining process the applicant /company /every holder of a prospecting license or a lease shall comply strictly all the relevant provisions of the respective Acts and Rules and corresponding procedures framed by the Central or State Governments under these Acts and rules, namely (a) the Mines Act 1952, (b) the Mineral Conservation and Development Rules, 1988, (c) Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013, (d) Any other Act or rules which the Central or State Government may make applicable, from time to time, as regards minor minerals.
6. During Scarcity period the Scarcity Rules of Maharashtra Groundwater (Development and Management) Act 2009 are mandatory.

  
**Senior Geologist,**  
Groundwater Surveys & Development Agency,  
Dist Pune.



महाराष्ट्र शासन

महसूल व वनविभाग

उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी, भोर यांचे कार्यालय

पत्ता-राजवाडा चौक भोर, तालुका भोर, दुरध्वनीक्र.02113-224456, E-mail-sdobhor@gmail.com

क्र.जमिन/कावी/592/2022

दिनांक -28/06/2022

To,

**Hon'ble Sub Regional Officer,  
Maharashtra Pollution Control Board, Pune  
Jog Centre, 3rd floor, Mumbai Pune Road,  
Wakdewadi, Pune, Maharashtra 411003**

**Subject:** - Report Regarding Permanent Closure of Excavation and  
Stone Crusher of Mauje Parwadi Tal-Bhor

**Ref:** - 1. Report of Tahsildar Bhor alongwith Panchanama Conduced  
by circle officer Nasrapur, Talathi Parwadi Tal Bhor

With reference to above subject, it is submitted that, direction was issued from your office to enquire and submit the detail enquiry report regarding the point no.10 of the draft affidavit.

In this regard, the detailed report alongwith Panchanama Conduced by circle officer Nasrapur, Talathi Parwadi Tal Bhor submitted by Tahsildar Bhor attached herewith. As per the report and panchanama attached it is clear that Crusher side having Black hard stone which is continuous in nature. control blasting is used for extraction of hard black stone on side. also there is not any incidence of landslide or rolling out of huge stone on side. At the side of crusher there is no trees or crops.

Kindly Submitting this report for necessary action & perusal .

Yours sincerely,

(Rajendra Kachare)

**Sub Divisional Officer,  
Bhor, Division Bhor**

Copy to – Hon'ble District Collector, Pune (Mining Department)